

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 413/2021**

IN THE MATTER OF:

BIKRAMJIT SINGH SHERGILL

...APPLICANT(s)

VERSUS

STATE OF PUNJAB & ORS.

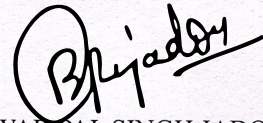
...RESPONDENT(s)

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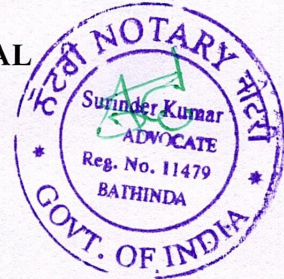
THROUGH COUNSEL



BHANWAR PAL SINGH JADON
COUNSEL FOR THE MCB, PUNJAB
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9079321362

DATE: 10.02.2025
PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 413/2021



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STATE OF PUNJAB & ORS.

...RESPONDENT(s)

ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.2 MUNICIPAL CORPORATION, BATHINDA, PUNJAB IN COMPLIANCE OF ORDER DATED 09.12.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I Sh. Sandeep Gupta aged about 55 years posted as Superintending Engineer, Municipal Corporation, Bathinda, Punjab, do hereby solemnly affirm and state as under:

1. That I, Sandeep Gupta, Superintending Engineer, Municipal Corporation, Bathinda, Punjab, am fully conversant with the facts of the case and I am competent and authorized to swear the present Affidavit.
2. That in the present matter, the grievance is regarding fire incident which took place on 06.06.2021 at M/s JITF Urban Waste Management (Bathinda) Ltd., Punjab which showed that waste was not being processed as per the agreement by the Project Proponent i.e. Respondent No. 3.
3. That the Hon'ble Tribunal vide Order dated 09.12.2024 directed the Deponent to show the compliance with sub-rules (a) to (z) of Rule 15 of the Solid Waste Management Rules, 2016 along- with action plan, budgetary allocation and timelines for compliance. The directions issued by the Hon'ble Tribunal in the aforementioned is as stated below:

“...9. We have gone through the replies filed by Municipal Corporation, Bathinda but we find that Municipal Corporation, Bathinda has not taken requisite action in compliance to all sub-rules (a) to (z) of Rule 15 of the Solid Waste Management Rules, 2016. Municipal Corporation, Bathinda is directed to file additional affidavit specifically mentioning its compliance with each of the sub-rules (a) to (z) of Rule 15 in tabulated form with action plan, budgetary allocation and timelines for compliance...”



I Identify the Deponent
Sandeep Gupta
Municipal Corporation
Bathinda
Superintending Engineer

Sandeep Gupta

4. That the Municipal Corporation Bathinda has a long and rich history. It was established in 1952 under the Punjab Municipal Act, 1911, and was then known as the Bathinda Municipal Committee. In 2003, it was upgraded to a Municipal Corporation. Since then, Municipal Corporation Bathinda has been playing a crucial role in the city's development by undertaking various projects and initiatives. The Municipal Corporation Bathinda (hereinafter referred to as "MCB") is a local governing body responsible for the administration and development of the city of Bathinda, Punjab. The MCB was established in 1952 and covers an area of 76 sq km, comprising of 50 wards, with a population of over 4 lakhs.
5. That subsequent to its formation, the Municipal Corporation has diligently worked in order to fulfil its statutory duties. Furthermore, the rule applicable to be followed has been done so by the MCB diligently.
6. That in compliance of the directions issued by the Hon'ble Tribunal, the MCB submits their compliance with each sub- rule (a) to (z) of Rule 15 of the Solid Waste Management Rules, 2016 in tabulated form-

SR NO.	SWM RULE EXPLANATION	REPLY OF MUNICIPAL CORPORATION BATHINDA
A	Prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration;	Municipal Corporation Bathinda has prepared solid waste management plan in accordance with the State Policy and the Solid Waste Management Rules, 2016. The plan has been put into effect by the MCB. It is also submitted that Municipal Corporation Bathinda executed an agreement with M/s JITF Urban Waste Management Bathinda Ltd. to manage the MSW of Bathinda city. M/s JITF has established a waste processing facility at Mansa Road, Bathinda of 350 TPD. It is operational since Oct., 2015. At present, approximately 110 Ton per Day of solid waste is being processed by M/s JITF Urban Waste Management (Bathinda) Ltd.
B	Arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes. etc., this may be collected from the entry gate or any oilier designated location:	Segregated door to door waste collection on daily basis. The segregation of waste is done in 3 categories viz. dry, wet, domestic hazardous waste. 72 Tippers and 328 workers are deployed for collection of dry, wet and domestic hazardous waste whereas 6 trolleys and 24 workers are deployed for collection of Construction & demolition waste and horticulture waste. 48 routes have been carved out in the city for ensuring that each of the property is accessed for waste collection on daily basis.

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		These 72 Tippers work in two shifts and their movement is tracked through GPS system centrally.
C	Establish a system to recognize organizations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorized waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste:	Total Waste Pickers identified by MC Bathinda are 97, from these 75 waste pickers are now included as Outsource employees of MC Bathinda for door-to-door collection, 12 Rag pickers left working. Existing Rag Pickers= 10
D	Facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste	70 outsourced employees from the SHG are doing sweeping on roadside under Municipal Corporation Bathinda.
E	Frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation.	Bye laws have already been framed and notified by MC Bathinda.
F	Prescribe from time to time user ice as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency:	The tender for collecting user-charges for door-to-door garbage collection has been awarded to M/s Softel Solution, Bathinda. Garbage collection Charges of 2023-24 is approximately Rs.300 Lakh per year and approximately Rs.25 lakh per month.
G	Direct waste generators not to litter i.e. throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink canes, tetra packs, fruit peel, wrappers. etc. or burn or burry waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorized the waste pickers or waste collectors authorized by the local body:	Waste generators/public are regularly been motivated through 12 Motivators & 2 Community facilitators about not to litter. Also, time to time activities like wall paintings, Dramas & other IEC activities are being carried out by MCB. 72 Tippers and 328 workers are deployed for collection of dry, wet and domestic hazardous. MC Bathinda also make challans about burning of garbage & littering if any. 48 routes have been carved out in the city for ensuring that each of the property is accessed for waste collection on daily basis. Municipal Corporation Bathinda took over the work of door-to-door waste collection by engaging 72 compartmentalized tippers (Tata Ace) for Door-to- Door Collection which are GPS enabled. These tippers are working in two shifts in a day (i.e 6 AM to 2 PM and 2 PM to 10 PM). After collecting the segregated waste through tippers, the waste is handover at waste processing plant being run by M/s JITF Urban Waste Management Bathinda Ltd.

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H	<p>Setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities: Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be primed black:</p>	<p>It is under the scope of the concessionaire. Municipal Corporation Bathinda executed an agreement with M/s JITF Urban Waste Management Bathinda Ltd. to manage the MSW of Bathinda city. M/s JITF has established a waste processing facility at Mansa Road, Bathinda of 350 TPD. It is operational since Oct., 2015. At present, approximately 110 Ton per Day of solid waste is being processed by M/s JITF Urban Waste Management (Bathinda) Ltd.</p>
I	<p>Establish waste deposition centres for domestic hazardous waste and give direction for waste generators to domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that the centre is set up for the area of twenty square kilometres or part thereof and notify the timings of receiving domestic hazardous waste at such centres;</p>	<p>It is under the scope of the concessionaire. Municipal Corporation Bathinda executed an agreement with M/s JITF Urban Waste Management Bathinda Ltd. to manage the MSW of Bathinda city. M/s JITF has established a waste processing facility at Mansa Road, Bathinda of 350 TPD capacity.</p>
J	<p>Ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;</p>	<p>Door-to- Door Collection by the MCB is carried out through 72 Tippers and 328 workers deployed for collection, safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility which is under the scope of the concessionaire. Municipal Corporation Bathinda executed an agreement with M/s JITF Urban Waste Management Bathinda Ltd. to manage the MSW of Bathinda city. M/s JITF has established a waste processing facility at Mansa Road, Bathinda of 350 TPD.</p>
K	<p>Direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorized by local body:</p>	<p>Compost pits in various parks, educational institutes have been constructed for the processing of horticulture waste. Besides this 2 Green Waste Processors have been deployed in Rose Garden, Bathinda for quick processing of Green waste of total capacity 1 TPD. The Compost so produced is used in parks and various Green Belts of the City. General Public also uses this compost for their kitchen gardens/home plantation.</p>

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L	Provide training on solid waste management to waste-pickers and waste collectors:	Yes, training is provided on solid waste Management to waste-pickers and waste collectors time-to-time as per guidelines and schedule given by the PMIDC.
M	Collect waste from vegetable, fruit, Flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions:	Collection of waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis is being carried out by the MCB. Subsequent to the collection, the waste is transported to the MSW facility for processing which is under the scope of the concessionaire. Municipal Corporation Bathinda executed an agreement with M/s JITF Urban Waste Management Bathinda Ltd. to manage the MSW of Bathinda city. M/s JITF has established a waste processing facility at Mansa Road, Bathinda of 350 TPD. It is operational since Oct., 2015. At present, approximately 110 Ton per Day of solid waste is being processed by M/s JITF Urban Waste Management (Bathinda) Ltd.
N	Collect separately waste from sweeping of streets, lanes and by daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation:	<p>It is submitted that 18 trolleys have been deployed to collect the street sweeping. It is also intimated that Manual & mechanical sweeping is carried out in all commercial, residential and public areas of the city on daily basis. Whole city is divided into beats and 26 attendance points have been fixed, where daily attendance of safai sewaks is taken twice a day i.e. at 6 am and at 3 pm. 745 workers are deployed for daily road/street sweeping Night sweeping and mechanical sweeping is carried out in main Commercial areas and main roads of the City on daily basis in order to clean them properly avoiding issues of parked vehicles and street vendors. 45 workers are deployed for night sweeping. 6 Road Sweeping machines and 16 workers are deployed for mechanical Sweeping.</p> <ul style="list-style-type: none"> i. Sweeping of public market & commercial areas - Two time Sweeping (Night Sweeping and Morning Sweeping ii. Sweeping of residential areas- One time Sweeping Main roads of City and Over bridge - Mechanical Sweeping at Night (As per schedule)
O	Set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in	There is no secondary storage facility for temporary storage of street sweeping as

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	cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body-.	waste is directly collected in wheel barrows and further transported to waste processing plant i.e M/s JITF Urban Waste Management Bathinda Ltd. The 18 trolleys used for transporting the street sweeping have been properly covered during transportation work.
P	Collect horticulture, Parks and garden waste separately and recess in the parks and gardens, as far as possible:	Compost pits in various parks, educational institutes have been constructed for the processing of horticulture waste. Besides this 2 Green Waste Processors (Total Capacity 1 TPD) have been deployed in Rose Garden, Bathinda for quick processing of green waste. The Compost so produced is used in parks and various Green Belts of the City. General Public also uses this compost for their kitchen gardens/home plantation.
Q	Transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on- site processing of such waste:	Segregated bio-degradable waste is transported to the waste processing plant i.e M/s JITF Urban Waste Management Bathinda Ltd. through tippers where 12 pits are present for composting.
R	Transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;	Segregated non-biodegradable waste is transported to the waste processing plant i.e M/s JITF Urban Waste Management Bathinda Ltd. through tippers.
S	Transport construction and demolition waste as per the provisions of the Construction and Demolition Waste management Rules, 2016;	Construction and Demolition waste is transported to the C&D waste management plant of 3-5 TPD, situated near Rose Garden under Construction and Demolition Waste management Rules, 2016. It is further submitted that the MCB has made the proposal regarding Supply Installation Testing and commissioning of 50 TPD C&D plant at Mansa Road Bathinda to Chief Engineer, Local Government Chandigarh for Technical sanction.
T	Involve communities in waste management and promotion of home composting, bio-gas generation, decentralized processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility:	To aware the communities for waste management and promotion of home composting, bio-gas generation, decentralized processing of waste at community level, various time to time workshops, campaigns and door-to-door awareness is being done by the SBM IEC team (IEC&CB Expert, CFs and Motivators) of PMIDC.
U	Phase out the use or chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under	2 Green Waste Processors have been deployed in Rose Garden, Bathinda for quick processing of Green waste. The Compost so produced is used in parks and

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	its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.	various Green Belts of the City. General Public also uses this compost for their kitchen gardens/home plantation. Besides this, Compost pits in various parks, educational institutes have been constructed for the processing of horticulture waste.
V	Facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilization of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralized processing to minimize transportation cost and environmental impacts such as- (a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes; (b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns:	It is under the scope of the concessionaire. Municipal Corporation Bathinda executed an agreement with M/s JITF Urban Waste Management Bathinda Ltd. to manage the MSW of Bathinda city. M/s JITF has established a waste processing facility at Mansa Road, Bathinda of 350 TPD. It is operational since Oct., 2015. At present, approximately 110 Ton per Day of solid waste is being processed by M/s JITF Urban Waste Management (Bathinda) Ltd.
W	Undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule I for disposal or residual wastes in a manner prescribed under these rules;	For Disposal of inert and non- recyclable wastes, one acre land has been identified adjacent to land handed over to JITF, where MCB has made temporary SLF of size 150'x100'x11'.
X	Make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules.	Adequate provision in Municipal Solid Waste management is made regularly by MC Bathinda. Besides this, regular grant is received under SBM 1.0 & 2.0 for managing the solid waste. There is no shortage of funds for any required infrastructure / resources.

Y	Make an application in Form-I for grant of authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tonnes per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be:	It is submitted that MCB already got authorization for setting up of the waste processing facility including construction of SLF.
Z	Submit application for renewal of authorization at least sixty days before the expiry of the validity of authorization:	MC Bathinda has got consent from PPCB up to 31.12.2024 and renewal application has already been submitted for CTO to PPCB. It is also submitted that MCB gets time to time approval as per requirement from state nodal agency i.e PPCB. Municipal Corporation Bathinda has already executed an agreement with M/s JITF Urban Waste Management Bathinda Ltd. to manage the MSW of Bathinda city.

A copy of Solid Waste Management Plan prepared by the MCB is annexed herewith and marked as **ANNEXURE-1.**

7. That it is submitted before the Hon'ble Tribunal that the established Municipal Solid Waste Management Plant (hereinafter referred to as "MSW Plant"), **spanning an area of 30 acres** and is located on Mansa Road, Bathinda, Punjab. The MCB has duly taken the Consent to Establish (CTE) from the Punjab Pollution Control Board (hereinafter referred to as "PPCB") dated 29.10.2013 which was renewed by the PPCB dated 13.02.2015. Subsequently, Consent to Operate (hereinafter referred to as "CTO") was granted to the MCB for operation of the established MSW Plant at the designated site, as per the master plan of Bathinda for the year 2009-2031. It is further submitted that the MCB has applied for renewal of CTO from the PPCB dated 12.12.2024, a hearing for granting of the CTO has been set up with the MCB subsequent to which the CTO for the MSW Plant will be renewed.

A copy of CTE dated 29.10.2013 and 13.02.2015 is annexed herewith and marked as **ANNEXURE-2.**

A copy of last CTO dated 01.04.2024 is annexed herewith and marked as **ANNEXURE-3.**

A copy of application for renewal of the CTO is annexed herewith and marked as **ANNEXURE-4.**

A copy of master plan of Bathinda for the year 2009-2031 is annexed herewith and marked as **ANNEXURE-5.**

8. That it is further submitted that the MCB has obtained Environmental Clearance (hereinafter referred to as "EC") dated 30.08.2012 from the State Environment

Impact Assessment Authority (SEIAA). The EC has been granted for the establishment of the MSW Plant for the period of 25 years.

A copy of the EC dated 30.08.2012 is annexed herewith and marked **ANNEXURE-6**.

• **LEGACY WASTE**

9. That with regards to the remediation of the legacy waste, the responsibility vide letter dated 23.12.2022 has been allotted to M/s ECOSTAN Infrastructure Pvt. Ltd. The total collected legacy waste amounts to 3,53,000 MT, out of which 3,00,000 MT has been processed so far by the Project Proponent. The legacy waste is being remediated through 2 Trommel machines of 60 TPH capacity each, with the working hour of both the Trommel being about 16hrs/day, thereby, the waste processed in a day is approximately 1920 MT/day. **The remaining approximately 50,000 MT of legacy waste is expected to be processed by the end of March 2025.**

A copy of letter dated 23.12.2022 is annexed herewith and marked as **ANNEXURE-7**.

10. That it is humbly submitted that the legacy waste will be cleared and processed by 31st March, 2025 from the site. The postponement of the remediation of the legacy waste is due to unforeseen rainfall, which has made waste processing unfeasible under the prevailing conditions.
11. That the RDF generated from the processing of the legacy waste is being supplied to M/s BCL Industries, Sangat, District Bathinda and to various Waste-to-Energy Plants such as Shree Cement Ltd., near Andheri Deon in Rajasthan.

The photographs of the work in progress is annexed herewith and marked as **ANNEXURE-8**.

12. That it is submitted that the compost, inert, bio soil and C&D waste generated from the processing of the legacy waste is used as stated-
- i. The compost/Bio-Soil generated from the processing of the legacy waste is used by the MCB in various parks and green belts/Low lying areas under MCB jurisdiction.
- ii. Furthermore, the inert generated is being disposed of at the Sanitary Landfill Facility (SLF).
- iii. C&D waste obtained is sent to C&D plant for further processing .

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- **FRESH WASTE**

13. That the total fresh solid waste generated in the jurisdiction of MCB is about 110 TPD. The door to door collection of solid waste as per the agreement executed between the MCB and JITF was collected by the Project Proponent. However, as per the directions of the Hon'ble NGT in appeal case no. 70 of 2012, the MCB is executing the work of door to door collection of fresh solid waste.
14. That for the door to door collection of solid waste, 72 Tippers and 328 workers have been deployed by the MCB. Subsequent to the collection of waste, the segregation of waste is done in 3 categories i.e. dry, wet, domestic hazardous waste.
15. That the daily municipal waste is segregated and is then disposed of at the Solid Waste management facility operated by M/s JITF at Mansa Road, Bathinda for processing. The treatment facility has the capacity of 350 TPD wherein the fresh waste of 110 TPD is treated.

Photographs of the processing of the fresh waste at the MSW Plant is annexed herewith and marked as **ANNEXURE-09**.

16. That with regards to the disposal of RDF at the waste management site by the JITF, **the MCB has sent letters dated 18.11.2024 and 20.12.2024 directing them to generate the RDF as per the industry specifications in order to dispose of the same in a time bound manner.**

A copy of letter dated 18.11.2024 and 20.12.2024 is annexed herewith and marked as **ANNEXURE-10**.

17. That in the RDF, the required moisture content should be less than 15% and the maximum size of the RDF should be less than 25mm, however, the RDF supplied by the Project Proponent has the moisture content of 25% and the maximum size was 50mm. In this regard, the RDF is not fit for the use to the industries, as per the letter received from Viaton Energy Pvt. Ltd.

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18. That the RDF produced from the processing of solid waste has been accumulated at the processing site due to the aforementioned reason. The MCB has asked the project proponent to share their action plan for the clearance of the RDF & other processed waste components, nevertheless, no such has been shared by them to the MCB.
19. With regards to the leachate generated, it is treated at the constructed STP of 52 MLD Capacity. Subsequently, the treated leachate is discharged in the drain.

- **CONSTRUCTION AND DEMOLITION WASTE**

20. That the MCB also operates a construction and demolition waste recycling facility of 3-5 TPD situated near Rose Garden, Bathinda. The large capacity (50 TPD) of the construction and demolition waste processing facility is going to be set up at Mansa Road, Bathinda.
21. That the tender for machine installation was previously issued on 23.08.2024, however, due to technical issues with the budget in tender it could not be allotted. Therefore, new tender for supply, installation, testing and commissioning of 50 TPD C&D Plant has been sent to the Chief Engineer, Local Government, Punjab for its technical sanction. The tender will be issued probably by 15.02.2025.
22. That it is humbly submitted the Municipal Corporation Bathinda is taking all the requisite steps as the rules and provisions under the law. Fines and requisite compensations for violation of the The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws, 2020 have been prepared and duly implemented by the MCB. The MCB has been actively taking note of the requirements in the city and preparing and executing the action plans accordingly. The photographs of the bioremediation of the legacy waste; door to door collection of the fresh municipal waste and sweeping of the areas as per the rules is annexed.

A copy of the notice regarding violation of the The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws, 2020 is annexed herewith and marked as **ANNEXURE-11.**

Photographs of the actions being taken by the MCB is annexed herewith and marked as **ANNEXURE-12.**

23. That the MCB has paid the environmental compensation of Rs. 4,05,000/- imposed upon them by the PPCB. With regards to the environmental compensation, an application dated 04.02.2025 has been made by the MCB to PPCB for proper utilisation of the EC. A request has been made to credit the paid amount, which will subsequently be used for extension of pits for efficient processing and management of horticulture waste.

A copy of the application made by the MCB dated 04.02.2025 is annexed herewith and marked as **ANNEXURE-13.**

24. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

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25. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed there from.

Surinder
DEPONENT

VERIFICATION

Verified at Bathinda on this 10 day of February, 2025, that the contents of the above affidavit from paragraphs 1 to 25 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

Surinder
DEPONENT

NOTARY

Entered in my Notarial Register
at Sr. No. 07... Register No. 04
Dated 10/02/2025

ATTESTED
AS
SURINDER KUMAR
Advocate & Notary
Distt. Courts, Bathinda
Ph. 07900-10000
10/02/25

GOVERNMENT OF PUNJAB
Department of Local Government
(Local Government -4 Branch)
Punjab Municipal Bhawan, Plot No-3, Sector 35A, Chandigarh

NOTIFICATION

The 11th August, 2020

No.5/105/2020-2lg4/1391(A) in pursuance of provisions of section 399 (2) of Punjab Municipal Corporation Act, 1976 and Section 201 (1) of the Punjab Municipal Act, 1911, the Governor of Punjab is pleased to confirm “The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020” framed under Rule 15 (e) and 15 (zf) of Solid Waste Management Rules 2016 of The Environment Protection Act, 1986 and duly published as under:-

1. SHORT TITLE AND COMMENCEMENT

- 1) These bye-laws shall be called “The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020”.
- 2) They shall come into force on the date of their publication in the Punjab Gazette.

2. APPLICABILITY

These Bye-laws shall be applicable within the Municipal limits of all ULBs of Punjab.

3. VISION

“Attaining and sustaining Clean-Green Punjab by adopting the 6Rs waste management principal (refuse, reduce, reuse, recycle, redesign and research), implementing the environment friendly, financially viable, socially acceptable and easy to operate & maintain solid waste management technologies/ mechanism with 100% door to door collection of segregated waste & transportation in the segregated manner and scientific processing at closest to point of generation and reclamation of

landfill sites integrating the informal sector of rag pickers and community participation”.

- 4. SOLID WASTE MANAGEMENT APPROACH:** Preference shall be given to decentralized processing to minimize transportation cost and environmental impacts such as - microbial composting, aerobic honeycomb pit composting, vermi-composting, anaerobic digestion/ bio-methanation or any other appropriate processing for bio-stabilisation of biodegradable wastes [15(v) SWM Rules, 2016].

5. DEFINITIONS

- 1) **“angan/ premises/ place”** means the public place in front of, or adjacent on any side of any premises, extending to the road, kerb side including the footpath kerb, drain, nala, plot or premises;
- 2) **“aerobic composting”** means a controlled process involving microbial decomposition of organic matter in the presence of oxygen;
- 3) **“agency/ agent”** means any entity/ person appointed or authorized by a Urban Local Body to act on its behalf, for discharge of duties or functions i.e. sweeping of streets, collection of waste, collection of charges/ fines, and other such delegated responsibilities etc.;
- 4) **“anaerobic digestion”** means a controlled process involving microbial decomposition of organic matter in absence of oxygen;
- 5) **“authority”** means the approval granted by the Punjab State Pollution Control Board to the “operator of the concession”;
- 6) **“authorization”** means the permission given by the Punjab State Pollution Control Board or a Urban Local Body, as the case may be, to the operator of a facility or any other agency responsible for processing and disposal of solid waste;
- 7) **“biodegradable waste”** means any organic material that can be degraded by micro-organisms into simpler stable compounds;
- 8) **“bio-methanation”** means a process, which entails enzymatic decomposition of the organic matter by microbial action to produce methane rich biogas;

- 9) **“brand owner”** means a person or company who sells any commodity under a registered brand label;
- 10) **“buffer zone”** means zone of no development to be maintained around solid waste processing and disposal facility, exceeding 5 TPD (tons per day) of installed capacity (this will be maintained within total area allotted for the solid waste processing and disposal facility);
- 11) **“bulk waste generator”** means bulk waste generators includes buildings, occupied by the Central Government departments or undertakings, State Government departments or undertakings, Local Bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes and any other waste generators as notified Bulk Waste Generators by the ULB.
- 12) **“bulk garden and horticulture waste”** means bulk waste from parks, gardens etc. including grass, clippings, weeds, woody ‘brown’ carbon rich materials such as pruning, branched, twinges, woof chipping, straw, dead leaves, tree trimmings, etc., which cannot be accommodated in the daily collection system for bio-degradable waste.
- 13) **“census town”** means an urban area as defined by the Registrar General and Census Commissioner of India;
- 14) **“centralised processing/ management”** means processing/ management of waste generated by the ULBs will be done preferably within municipality limits to avoid unnecessary transportation cost and environment damage.
- 15) **“combustible waste”** means non-biodegradable, non-recyclable, non-reusable, non-hazardous solid waste having minimum calorific value exceeding 1500 kilocalorie per kilogram (kcal/kg) and excluding chlorinated materials like plastic, wood pulp, etc;
- 16) **“composting”** means a controlled process involving microbial decomposition of organic matter;

- 17) **“contractor”** means a person or firm that undertakes a contract to provide materials or labour to perform a service or do a job for service providing authority;
- 18) **“co-processing”** means use of non-biodegradable and non-recyclable solid waste having calorific value exceeding 1500 kilocalorie per kilogram (kcal/kg) as raw material or as a source of energy or both to replace or supplement the natural mineral resources and fossil fuels in industrial processes;
- 19) **“decentralised processing”** means establishment of dispersed facilities for maximizing the processing of biodegradable waste and recovery of recyclables closest to the source of generation so as to minimize transportation of waste for processing or disposal;
- 20) **“disposal”** means the final and safe disposal of post-processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule I of the Solid Waste Management Rules, 2016 to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;
- 21) **“domestic hazardous waste”** means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles/syringes and contaminated gauge, etc., generated at household level;
- 22) **“door-to-door collection”** means collection of solid waste from the door step of households, shops, commercial establishments , offices , institutional or any other non residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied building or apartments, large residential, commercial or institutional complex or premises;.
- 23) **“dry waste”** means waste other than biodegradable waste and inert street sweepings and includes recyclable and non-recyclable waste, combustible waste and sanitary napkin and diapers, etc;
- 24) **“extended producer responsibility (EPR)”** means responsibility of any producer of packaging products such as plastic, tin, glass and

corrugated boxes, etc., for environmentally sound management, till end-of-life of the packaging products;

- 25) **“facility”** means any establishment wherein the solid waste management processes - namely segregation, recovery, storage, collection, recycling, processing, treatment or safe disposal - are carried out;
- 26) **“fine”** means penalty imposed on waste generators or operators of waste processing and disposal facilities for non-compliance of the directions contained in the Solid Waste Management Rules, 2016 and these Byelaws;
- 27) **“handling”** includes all activities relating to sorting, segregation, material recovery, collection, secondary storage, shredding, baling, crushing, loading, unloading, transportation, processing and disposal of solid wastes;
- 28) **“inert”** means wastes which are not biodegradable, recyclable or combustible street sweeping or dust and silt removed from the surfaced rains;
- 29) **“informal waste collector ”** includes individuals, associations or waste traders who are involved in sorting, sale and purchase of recyclable materials;
- 30) **“Local Body”** means and includes the Municipal Corporations, Municipal Councils, Nagar Panchayats, census towns and notified industrial townships, with whatever name they are called;
- 31) **“municipal solid waste”** includes commercial and residential wastes generated in a Local Body, in either solid or semi-solid form, excluding industrial hazardous waste, untreated bio-medical hazardous waste;
- 32) **“non-biodegradable waste”** means any waste that cannot be degraded by micro organisms into simpler stable compounds;
- 33) **“nuisance”** includes any act, omission, place, animal or thing, which causes or is likely to cause injury, danger, annoyance or offense to the sense of sight, smell, hearing, breath, modesty and

dignity or disturbance to movement, work, rest or sleep, or which may be dangerous to life or injurious to health or property;

- 34) “nuisance detector”** means those employees, who are appointed/ designated by a Local Body or State Government to detect acts of Public nuisance etc. under the Bye-laws;
- 35) “occupier”** includes –
- a) any person who for the time being is paying or is liable to pay to the owner the rent or any portion of the rent of the land or building in respect of which such rent is paid or is payable, in occupation of, or otherwise using, any land or building or part thereof, for any purpose whatsoever;
 - b) an owner in occupation of, or otherwise using his land or building;
 - c) a rent-free tenant of any land or building;
 - d) a licensee in occupation of any land or building;
 - e) any person, who is liable to pay to the owner damages for the use and occupation of any land or building;
 - f) the custodian of evacuee property in respect of evacuee property vested in him under the Administration of Evacuee Property Act; and
 - g) the General Manager of a Railway and the head of a Government Department/Undertaking, in respect of properties under their respective control;
- 36) “operator of a facility”** means a person or entity, who owns or operates a facility for handling solid waste which includes the Local Body and any other entity or agency appointed by the Local Body;
- 37) “person”** means any person or persons and shall include any shop or establishment or firm or company or association or body of individuals, whether incorporated or not, their agents, assignee etc.;
- 38) “premises”** means any land or building or part of building/ land and includes –
- a) garden, ground and out houses, if any, appertaining to a building or part of a building; and

b) any fitting affixed to a building or part of a building for the more beneficial enjoyment thereof;

- 39) **“primary collection”** means collecting, lifting and removal of segregated solid waste from source of its generation, including households, shops, offices and any other non-residential premises or from any collection points or any other location specified by the Local Body;
- 40) **“processing”** means any scientific process, by which segregated solid waste is handled for the purpose of reuse, recycling or transformation into new products;
- 41) **“recycling”** means the process of transforming segregated non-biodegradable solid waste into new material or product or as raw material for producing new products, which may or may not be similar to the original products;
- 42) **“redevelopment”** means rebuilding of old residential or commercial buildings at the same site, where the existing buildings and other infrastructures have become dilapidated;
- 43) **“sanitary waste”** means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;
- 44) **“schedule”** means the Schedule appended to the Solid Waste Management Rules, 2016;
- 45) **“segregation”** means sorting and separate storage of various components of solid waste, namely biodegradable wastes including agriculture and dairy waste, non-biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;
- 46) **“service provider”** means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc;
- 47) **“solid waste”** means and includes solid or semi-solid domestic waste, sanitary waste, commercial waste, institutional waste,

catering and market waste and other non-residential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste, treated bio-medical waste excluding industrial waste, bio-medical waste and e-waste, battery waste, radio-active waste generated in the area under the local authorities and other entities mentioned in rule 2 of the Solid Waste Management Rules, 2016;

- 48) “Solid waste management”** comprises of i) source segregation, ii) door to door collection and transportation in similar manner (segregated form), iii) scientific processing (bio-degradable) for production of compost and bio-gas, iv) resource recovery/ recycling (non-biodegradable - commercially recyclables), v) RDF production (non-biodegradable - commercially non-recyclables) and vi) safe disposal (inerts – chulah ash, fine earth etc.) following waste hierarchy [means the priority order in which the solid waste is to should be managed by giving emphasis to prevention, reduction, reuse, recycling, recovery and disposal, with prevention being the most preferred option and the disposal at the landfill being the least [3(57) SWM Rules, 2016].
- 49) “sorting”** means separating various components and categories of recyclables, such as paper, plastic, card- boards, metal, glass, etc., from mixed waste as may be appropriate to facilitate recycling;
- 50) “stabilizing”** means the biological decomposition of biodegradable wastes to a stable state where it generates no leachate or offensive odours and is fit for application to farm land, soil erosion control and soil remediation;
- 51) “street vendor”** means any person engaged in vending of articles, goods, wares, food items or merchandise of everyday use or offering services to the general public, in a street, lane, side walk, footpath, pavement, public park or any other public place or private area, from a temporary built up structure or by moving from place to place and includes hawker, peddler, squatter and all other synonymous terms, which may be local or region specific; and the

words “street vending” with their grammatical variations and cognate expressions, shall be construed accordingly;

- 52) “transfer station”** means a facility created to receive solid waste from collection areas and transport in bulk in covered vehicles or containers to waste processing and, or, disposal facilities;
- 53) “transportation”** means conveyance of solid waste, either treated, partly treated or untreated, from a location to another location in an environmentally sound manner through specially designed and covered transport system so as to prevent the foul odour, littering and unsightly conditions;
- 54) “treatment”** means the method, technique or process designed to modify physical, chemical or biological characteristics or composition of any waste, so as to reduce its volume and potential to cause harm;
- 55) “user fee”** means a fee imposed by the Local Body and any entity mentioned in rule 2 of the Solid Waste Management Rules, 2016 on the waste generators to cover full or part cost of providing solid waste collection, transportation, processing and disposal services;
- 56) “vermi composting”** means the process of conversion of biodegradable waste into compost using earthworms;
- 57) “waste generator”** means and includes every person or group of persons, every residential premises and non residential establishments including Indian Railways, defence establishments, which generate solid waste or who generate or cause to the generation of waste;
- 58) “waste hierarchy”** means the priority order, in which the solid waste should be managed by giving emphasis to prevention, reduction, reuse, recycling, recovery and disposal, with prevention being the most preferred option and the disposal at the landfill being the least; and
- 59) “waste picker”** means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation, the streets, bins,

material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.

6. WASTE GENERATORS

Generator of wastes means who generate or cause to the generation of solid waste. For the purpose of these Bye-laws any person, owner, president, secretary, director, trustee, manager, occupier, chief authority or any person representing or for the time being incharge, control or management etc. representing the subject group specified below shall be considered as Waste Generators:-

Sr. No	CATEGORIES OF WASTE GENERATORS
RESIDENTIAL	
1	Individuals/ Individual households: means and includes all the persons who occupy a housing unit. A housing unit is a house, an apartment, a mobile home, a group of rooms, a single room that is occupied (or if vacant intended for occupancy) as separate living quarters. For the purpose of these bye-laws, owner or occupier of the house or the person representing them shall be considered as Generator.
2	Government and private colonies/ societies: means and includes a body of individuals living together as members of a community. For the purpose of these bye-laws, president, secretary of the society or person representing them shall be considered as Generator. In case of the non-existence of a registered co-operative society, the above mentioned Generators shall be requested to appoint a sanitation co-coordinator for the provision of these bye-laws by the Local Body.
3	Bungalows, multi storied buildings, apartments, row houses, townships, hostels, tenements etc.: means and include all the persons living in Bungalows, multi storied buildings, apartments, row houses, townships, hostels, tenements. For the purpose of these bye-laws, the owner, occupier, president, secretary or person representing them shall be considered as Generator. In case of the non existence of a registered co-operative society, the above mentioned Generators shall be requested to appoint a sanitation

	co-coordinator for the provision of these bye-laws by the Local Body.
4	Slums: means and include all the notified and non-notified slums, Zuggies within the limit of a Local Body. For the purpose of these bye-laws, owner of individual residences or person representing them shall be considered as the Generator. In case of non-existence of any community based organization/ group representing the slum, the residents shall be requested to appoint a sanitation co-coordinator for the purpose of enforcement of provision of these bye-laws by the Local Body.
COMMERCIAL	
5	Hotels, restaurants and other eateries: means and include all the 5/4/3/2/1 star hotels, hotels excluding star category, restaurants, snack centers, bakeries, canteens, food courts and all other eateries which need a license to operate from the concerned department of the Local Body, excluding vendors and hawkers. For the purpose of these bye-laws, owner/ licensee will be considered as the Generator.
6	Shops, offices and other commercial establishments: means and include all the establishments which require shops and establishment registration from the concerned department in the Local Body. For the purpose of these bye-laws, the owner/ occupier/ manager or the person representing them shall be considered as the Generator.
7	Marriage/ banquet halls, trade fairs, party plots, community halls, clubs, etc.: include all the organizers of public gatherings and events organized in public places including processions, exhibitions, circuses, fairs, political rallies, commercial, religious, socio-cultural events, protests, demonstrations, etc. For the purpose of these bye-laws, the owner/ manager/ organizer of the above facility will be considered as the Generator.
8	Shops/ hawkers of vegetables, fruits and flower markets: include the establishments and hawkers/ road side vendors in Local Body and private markets. For the purpose of these bye-laws, owner or occupier of the facility or the person representing them shall be considered as the Generator.
9	Shops/ hawkers of fish/ meat markets/ slaughter houses and meat and egg stalls: include the establishments and hawkers/ road side vendors in Local

	Body and private fish, meat markets/ slaughter houses markets. It also includes mutton and chicken stalls and other meat product outlets. For the purpose of these bye-laws, owner or occupier of the facility or the person representing them shall be considered as the Generator.
10	Street vendors: means and include all the individuals who require a street vendor registration form the concerned office of the Local Body. For the purpose of these bye-laws, each vendor or owner or occupier of the facility or the person representing them shall be considered as the Generator.
CONSTRUCTION SITES	
11	<p>(a). Bulk Generators of construction and demolition waste: means and include the followings:</p> <ul style="list-style-type: none"> (i) Builders and developers from private sector/ government owned or controlled sector, requiring permission from Local Body for construction, including major civil works undertaken by different state and central government departments. (ii) Utilities or their contractors or government agencies undertaking construction and demolition waste generation activity that requires “No Objection Certificate” from the Local Body. (iii) De-silting and excavation contractors appointed by ULB to undertake cleaning of storm water drains and other desilting activities. <p>(b) Small Generators of construction and demolition waste: means and includes residential and commercial generators undertaking or implementing construction activities, that create small quantity of construction waste, less than two tones.</p>
OTHERS	
12	Educational Institutions: means and include entities that provide educational related services to individuals or instructional related services to individuals and shall include early childhood, primary, secondary, higher secondary and higher educational institutions including special schools and universities and coaching/ training centers/ institutions. For the purpose of these bye-laws, the chief functionary of the Institution/ managing trustee of the trust or the person representing the chief functionary shall be considered as the Generator.

13	Hospitals and other healthcare institutions, including dispensaries and dealers in drugs and chemical preparations: means and includes hospital, nursing home, clinic dispensary, veterinary institution, animal house, pathological laboratory, blood bank, dealers of drugs and chemical preparations or any other institution which generates bio-medical waste. For the purpose of these bye-laws, the chief functionary of the institution or the person representing the chief functionary shall be considered as the Generator.
14	Public and private gardens: means and includes a plot of land owned by Government or Private individual used for the cultivation of flowers, herbs, vegetables or fruit and / or used for recreation and display. For the purpose of these bye-laws the owner, person incharge or the person representing them shall be considered as the Generator.
15	Heritage buildings: means and includes all the properties listed as protected monuments: by Archaeological Survey of India and or all the properties included in the inventory prepared by the Heritage Conservation Committee of the Municipality and/ or any other property notified by the Local Body as a heritage property. For the purpose of these bye-laws, the owner, person incharge, trustee, manager or the person representing them shall be considered as the Generator.
16	Religious places: means and include an establishment or location where a group of people come to perform acts of religious study, honor or devotion. For the purpose of these bye-laws, the owner, person in-charge, trustee, manager or the person representing them shall be considered as the Generator.
17	Industries: means and include all the establishments included in the Schedules I - IV of the Environmental Protection Act, 1986 and/ or has to be registered under the Indian Factories Act.
18	Household industries: means and includes an industry conducted by one or more members of the household within the precincts of the house or an industry conducted by the members of the house at a different location (excluding industrial estates) which are not registered under the Indian

	Factories Act.
19	Dairy and cattle sheds: means and include all the households within the Local Body limit, whose major earning is from livestock farming and other works directly or indirectly related to livestock farming. For the purpose of these bye-laws, owner or occupier of the facility or the person representing them shall be considered as the Generator.
20	Workshops and garages: means and includes any commercial establishments where automobiles are repaired serviced or packed. For the purpose of these bye-laws, owner, occupier or chief functionary of the facility or the person representing them shall be considered as the Generator.
21	Every residential premises and non residential establishments including Indian Railways, defense establishments, para-military forces establishments, State police establishments etc. which generate solid waste;
22	Open defecation: Persons defecating in open, not using the sanitary household toilet/ community or public toilet.
23	Public gatherings: processions, exhibitions, circus, fairs, mela, political rallies, commercial, religious, socio-cultural events, protest and demonstration, etc.

7. DUTIES OF WASTE GENERATORS

- 1) It will be mandatory for all Waste Generators to -
 - a) segregate the waste at source and store the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and they will have to ensure its disposal by paying the monthly user fee/ charges for door-to-door collection facility provided. For littering the waste, anti- littering carrying charges shall be levied. A repetition shall attract a case in the Court as per law.
 - b) handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the Local Body from time to time;
 - c) Wrap securely the used sanitary waste like diapers, sanitary pads etc., in the pouches provided by the manufacturers or brand

owners of these products or in a suitable wrapping material as instructed by the local authorities and shall place the same in the bin meant for dry waste or non-bio-degradable waste;

d) Store separately construction and demolition waste, as and when generated in his own premises and shall dispose off as per the Construction and Demolition Waste Management Rules; and

e) store horticulture waste and garden waste generated from his premises separately in his own premises and dispose of as per the directions of the Local Body from time to time.

- 2) No Waste generators shall throw, burn or burry the solid waste generated by him, on streets, open public spaces or in the drain or water bodies.

Burning of all kind of wastes including garbage, plastics, leaves at road/ street sides, public or private place is prohibited and punishable under the relevant laws in vague.

Incineration of organic wastes and recyclable items is prohibited in any case.

- 3) All waste generators shall pay such user/ service fee for door to door waste collection of segregated waste and its management, as specified in the bye-laws of the Local Bodies.
- 5) Every street vendor shall keep suitable containers for storage of waste in segregated manner which is generated during the course of his activity and shall supply to the authorised waste collector or vehicle as notified by the Local Body.
- 6) All resident welfare and market associations shall ensure 100% segregation of waste at source by the generators as prescribed in the Solid Waste Management Rules, 2016, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The biodegradable waste shall be processed, treated and disposed off through on-site composting or bio-methanation preferably within the premises, as far as possible. The residual waste shall be given to the waste collectors or agency as directed

by the Local Body.

- 7)** All gated communities and institutions with more than 5,000 square meter area shall ensure 100% segregation of waste at source by the generators as prescribed in the Solid Waste Management Rules, 2016, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorized recyclers. The biodegradable waste shall be processed, treated and disposed off through on-site composting or bio-methanation preferably within the premises, as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Local Body.
- 8)** All hotels, restaurants big institutions generating biodegradable wastes like plant leaves/ waste food shall ensure 100% segregation of waste at source as prescribed in the Solid Waste Management Rules, 2016, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The biodegradable waste shall be processed, treated and disposed off through on-site composting or bio-methanation preferably within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Local Body.
- 9)** On-site composting of biodegradable wastes shall be carried out, preferably to minimize transportation cost and reduce the environmental impacts.
- 10)** Bio-medical Waste, Construction & Demolition waste, e-waste and industrial hazardous waste shall not be mixed with municipal general waste and will be handled as per respective rules.
- 11)** Bulk garden and horticulture waste shall be kept unmixed and on-site composted preferably.
- 13)** No person shall deposit rubbish, solid waste, skin, carcasses or filth –

 - (a) in any street or on any unoccupied ground alongside any street or on any public or private place;
 - (b) in any dustbin or in any vehicle not intended for the removal of

the same; or

(c) in any vehicle or vessel intended for such removal save for the purpose of deodorizing or disinfecting the same.

- 14)** Permanent or temporary sanitary toilets shall be provided by the builder at construction sites, where a labour force is deployed for carrying out construction activities to prevent open defecation. Making of such prior provision should be one of the conditions while granting building permission and must be adhered to.
- 15)** Every person will use sanitary toilets, individual household toilets, community/ public toilets for defecation.
- 16)** Any person, who dump, deposit, discharge, spill or release waste, or cause or permit such wastes to be dumped, discharged, spilled or released, whether or not the waste is in a container or receptacle, in or at any place, whether publicly or privately owned, including but not limited to vacant land, rivers, waterways, catchments, sewers and storm water drains, except in a container or at a place which has been specially indicated, provided or set apart for such purpose is an offence and liable to be fined.
- 18)** No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the Local Body, at least three working days in advance and such person or the organiser of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency as specified by the Local Body. Usage of plastic and thermocol disposal items having one time use will be discouraged/ prohibited to reduce the waste generation at source.
For public gathering and events, organized in public places for any reason (including for processions, exhibitions, circus, fairs, mela, political rallies, commercial, religious, socio-cultural events, protest and demonstration, etc.) where permission of police and or Local Body is required, it shall be the responsibility of the organizer or the event or gathering to ensure the cleanliness of that area as well as all appurtenant Local Body immediately after the event.

The organizer of the event shall pay required deposit with the concerned office for the duration of the event, which shall be refundable on the completion of the event on notifying that the said public place has been restored back to a clean state and any waste generated as a result of the event has been collected and transported to the designated sites to the satisfaction of official/ authority concerned. This deposit will be only for the cleanliness of the public place and does not cover any damage to property. This shall also apply to various other events which are being organized outside the Local Body parks i.e. on roads/ lanes etc. In case the organizer of the event wishes to avail of the services of the Local Body for the cleaning, collection and transport of waste as a result of that event, they shall apply in advance to the concerned office of Local Body and pay the necessary charges in advance as fixed for this purpose in bye-laws. Amount of security with the Local Body for end to end responsibility to ensure cleanliness and hygiene of the site will be returned, otherwise security will be forfeited.

- 19) Preference shall be given to decentralized processing of biodegradable waste and maximum recovery of recyclables on the basis of Ambikapur and Vellore decentralised model to minimize the transportation cost and environmental impacts.

8. DUTIES OF STATE TOWN PLANNING DEPARTMENT

The state town planning department will ensure that

- i) master plan of the cities in the State for setting up of solid waste processing and disposal facilities preferably in decentralised manner to save transportation cost and environmental impacts,
- ii) ensure identification and allocation of suitable land to the Local Bodies for the purpose and ,
- iii) ensure that a separate space for segregation, storage, decentralized processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-residential

complex exceeding 200 dwelling or having a plot area exceeding 5,000 square meters; ULBs will also ensure the same.

- iv) Developers of Special Economic Zone, Industrial Estate, Industrial Park will ensure to earmark at least five percent of the total area of the plot or minimum five plots or sheds for recovery and recycling facility.

9. INTEGRATION OF INFORMATION SECTOR IN SOLID WASTE MANAGEMENT CHAIN

The rag pickers / waste pickers/ information sector involved in recovery of recyclable waste/ waste dealers will be identified, listed and integrated in the SWM chain.

10. ADEQUATE PROVISION OF FUNDS

ULBs will ensure that adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;

11. MANAGEMENT OF EXISTING/ OLD DUMP SITES

ULBs will ensure that

- i) sincere efforts will be initiate immediately to stop the further increase in size of the existing waste disposal sites.
- ii) stop land filling or dumping of mixed waste;
- iii) allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I of SWM Rules, 2016, however, ***every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;***
- iv) investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio- mining and bio-

remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites;

- v) in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

12. DUTY OF MANUFACTURERS OR BRAND OWNERS OF DISPOSABLE PRODUCTS AND SANITARY NAPKINS AND DIAPERS

- i) All manufacturers of disposable products such as tin, glass, plastics packaging, etc., or brand owners who introduce such products in the market shall provide necessary financial assistance to local authorities for establishment of waste management system.
- ii) All such brand owners who sell or market their products in such packaging material which are non- biodegradable shall put in place a system to collect back the packaging waste generated due to their production.
- iii) Manufacturers or brand owners or marketing companies of sanitary napkins and diapers shall explore the possibility of using all recyclable materials in their products or they shall provide a pouch or wrapper for disposal of each napkin or diapers along with the packet of their sanitary products.
- v) All such manufacturers, brand owners or marketing companies shall educate the masses for wrapping and disposal of their products.

13. DUTY OF INDUSTRIAL UNITS LOCATED WITHIN ONE HUNDRED KM FROM THE REFUSED DERIVED FUEL AND WASTE TO ENERGY PLANTS BASED ON SOLID WASTE

All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced.

14. PROHIBITION OF LITTERING AND OTHER NUISANCES

1) **Littering in or on any public/ private place:** No person shall throw/ deposit litter in any occupied/ unoccupied/ open/ vacant public or private place except in authorized public or private litter receptacles.

2) **Littering from vehicles:** No person shall throw/ deposit litter upon any street, road, sidewalk, playground/ open/ vacant public or private place from any vehicle either moving or parked.

3) **Littering from waste carriage vehicles:** No person shall drive or move any truck or other vehicle filled with litter unless such vehicles are so designed to cover the litter and loaded as to prevent any litter from being blown off or deposited upon any road, sidewalks, traffic islands, playgrounds, garden or other public place.

4) **Burning of waste:** Burning of any kind of wastes at road/ street sides, at any public or private place is prohibited.

5) **Usage of plastic carry bags:** No person shall manufacture, store, recycle, sell, usage all kind of plastic carry bags made of virgin or recycled plastics and not litter in any occupied/ unoccupied/ open/ vacant public or private place. Cloth bags, jute bags, paper bags and cloth banners will be promoted to reduce the waste at source.

6) **Creating public nuisance:** No person shall defecate in open, urinate in open, feed animals or allow their dropping or any other object, dumping of construction and demolition waste on unauthorized public places/ roads/ streets/ parks etc. or keep any type of storage in any public place, except in such public facilities or conveniences especially provided for any of these purposes.

7) **Dumping of wastes in water bodies:** No person shall dump any kind of waste like Solid Waste, Construction & Demolition Wastes, Bio-Medical Wastes, E-Wastes, Plastic Wastes, Hazardous Wastes etc. in the water bodies i.e. rivers, canals, ponds etc.

15. POWER TO DECLARE SOLID WASTE FREE/ SANITATION ZONE

1) The Local Body has the power to declare in such manner as may be prescribed, any area or areas within the Local Body as sanitation zone

or waste free or open defecation free areas for the purpose of these bye-laws.

- 2) In such areas, the Local Body by notification can prohibit the dumping or depositing of any waste in such area or part thereof with effect from such date (being not less than one month from the date of publication of the notification) as may be specified in the notification.

16. TRANSPORTATION OF SOLID WASTE

- 1) Preferably waste to be processed closest to its generation (on-site composting) to save transportation cost, avoid unnecessary traffic congestions and reduce the environmental impacts. The solid waste would be collected from door to door in segregated form to make the city bin less or elimination of secondary waste collection points. The surrounding area of the processing facility and final disposal site should also be kept clean.
- 2) The vehicles used for transportation of municipal solid wastes are to be closed / covered, so that the waste should not be visible to the public and the waste is not scattered elsewhere on the roads during transportation.

17. DUTIES AND RESPONSIBILITIES OF LOCAL BODIES

- 1) To ensure compliance/ implementation of provisions of Solid Waste Management Rules, 2016 and these Bye-laws.
- 2) To prepare a city solid waste management master plan and annual action plan covering each ward and fix the duties of the officers/ officials concerned for the same.
- 3) To arrange for door-to-door collection of segregated solid waste from all households, including slums and informal settlements, commercial, institutional and other non residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes etc., this may be collected from the entry gate or any other designated location;
- 4) To establish a system to recognize organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including

- door-to-door collection of waste;
- 5) To facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;
 - 6) To encourage the citizens, local sanitation welfare associations, NGOs/ CBOs and other stakeholders to segregate the waste at sources and to manage it properly.
 - 7) To identify and list the CBOs/NGOs to manage the biodegradable waste through on-site composting or biogas or both preferably in wards, cities and also facilitate them to fulfilment of requirement of land/ space or administration support.
 - 8) To authorize the interested organization(s)/ person(s) to collect biodegradable puja articles i.e. flower, leaves, fruits etc. at certain designated sites. The collection from such sites shall preferably be composted at suitable location.
 - 9) To coordinate with line departments/ agencies/ business groups/ NGOs/ SHGs to ensure the compliance with these bye-laws.
 - 10) To direct Waste Generators not to litter, i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink canes, tetra packs, fruit peel, wrappers etc., or burn or burry waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under Solid Waste Management Rules, 2016.
 - 11) To set up material recovery facilities at the site(s) closest to the generation of solid waste to save transportation cost and reduce environmental impacts and ensure maximum recovery of plant nutrients in form of compost and recyclable resource.
 - 12) To establish waste deposition centres for domestic hazardous waste and give direction for Waste Generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometres or part thereof and notify the timings of receiving domestic hazardous waste at such

centres.

- 13) To ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility.
- 14) To direct street sweepers not to burn any solid waste including tree leaves collected from street sweeping, parks or any site and store them separately and on-site composted preferably or hand over to the waste collectors or agency authorised by Local Body;
- 15) To provide capacity building training on solid waste management to safai sewaks, waste pickers/collectors and all other stakeholders;
- 16) To collect waste from vegetable, fruit, flower, meat, poultry and fish market on day-to-day basis and promote setting up of decentralized compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;
- 17) To collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;
- 18) To transport segregated biodegradable waste to the processing facilities. Preference shall be given for onsite processing of such waste;
- 19) To involve communities in waste management and promotion of home composting, bio-gas generation and decentralized processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility;
- 20) To phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the Local Body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.
- 21) To educate the workers including contract workers, supervisors and rag pickers for door-to-door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility
- 22) To review and release the monthly data/ report in local newspapers

about the quantity of waste generated and managed, dumped/ treated at dump site/ solid waste management units, penalties imposed on violators, names and contact numbers of officers concerned to educate all the stakeholders.

- 23) To fix the time schedule for door-to-door collection, cleaning of secondary collection points/ public dust bin(s), if any, and also route of vehicles deputed for waste collection/ transportation.
- 24) To prohibit the storage, sale and usage of all kind of plastic carry bags in their jurisdictions to ensure waste generation by reduction in non-biodegradable disposal items having on time use.
- 25) To collect the user/ service fee from all the Waste Generators on its own or through authorised agency;
- 26) To create public awareness through information, education and communication campaign and educate the Waste Generators on the following; namely:-
 - not to litter;
 - minimise generation of waste at source and discourage the usage of one time plastic & thermocol disposal items and flex banners; promotion of reusable utensils/ crockery and cloth/ jute/ paper bags.
 - reuse the waste to the extent possible;
 - practice segregation of waste into biodegradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
 - practice home composting, vermi-composting, bio-gas generation or community level composting;
 - wrap securely used sanitary waste, as and when generated, in the pouches provided by the brand owners or a suitable wrapping as prescribed by the Local Body and place the same in the bin meant for non-biodegradable waste;
 - storage of segregated waste at source in different bins;
 - handover segregated waste to waste pickers, waste collectors,

recyclers or authorised waste collection agencies; and

- pay monthly user fee or charges to waste collectors or Local Bodies or any other person authorised by the Local Body for sustainability of solid waste management.
- 27)** To levy spot fine for persons who litters or fails to comply with the provisions of these Bye-laws and Solid Waste Management Rules, 2016 and delegate powers to officers to levy spot fines as per these bye-laws. Carrying charges/ fine to be levied in case of violation of the bye-laws shall be as mentioned in **Annexure-B**.
- 28)** To establish a monitoring mechanism for evaluating the performance of the field staff/ agency deployed for door-to-door garbage collection, storage, transportation and its ultimate disposal in compliance strictly with these bye-laws and Solid Waste Management Rules, 2016.
- 29)** To establish an effective complaint redressal mechanism to ensure timely disposals of complaints.
- 30)** To designate officers to ensure compliance of these bye-laws and notify and publish their names, telephone & mobile numbers, website address, e-mail IDs, WhatsApp. numbers, on which complaints could be registered easily by any one.

18. DESIGNATED OFFICERS AND PERIODIC REPORT

The State Government and/or Local Body shall designate officers under their control, who shall be responsible for implementing the obligatory responsibilities specified under Solid Waste Management Rules, 2016 / these Bye-laws in accordance with the plans and time schedules for implementation. The specific plans and time and achievements against the same alongwith reasons for short falls, if any, shall also be shared publicly by the officials/ authority through Local Bodies. All information should be published on websites of the Local Bodies also.

19. NUISANCE DETECTORS

The State Government/Local Bodies shall provide and strengthen the system by designating the officers as Nuisance Detectors and providing them suitable

uniforms and vehicles. Names, mobile & office contact numbers, e-mail ID, WhatsApp numbers and web address of Nuisance Detectors will be published in local newspapers and electronic media and official website time to time.

20. USER FEE / SERVICE CHARGES

- 1) The Local Body shall levy user fee/ service charges for waste management services rendered in these bye-laws. All Waste Generators shall pay such fixed user fee/ service charges/ rates for door-to-door solid waste collection and its safe disposal. The rates for collecting garbage from houses/ establishments under these bye-laws shall be as mentioned in **Annexure-A**. Each family living in Independent houses with multiple stories (floors) will be levied as separate house.
- 2) For any act other than **Annexure-A**, user fee / service charges will be assessed by the Local Body concerned.
- 3) The user fee/ service charges will be increased by atleast 5% every year.
- 4) The user fee/ service charges shall be advertised widely in local print/ electronic media and in other ways by the Local Body concerned. User Fee/ charges, names, contacts (official landline phone, mobile numbers and e-mail IDs, etc.) will also be displayed on all the vehicles deputed for waste management.
- 5) The user fee/ service charges shall be collected only by the authorized institutions/ persons/ agencies, who will also maintain the record of charges collected and duly deposit the same to the Local Body.
- 6) If the waste material is not disposed of by any person/party on the designated sites, waste bins, litter bins, containers kept on the road/ markets/parks by concerned Local Body and is disposed elsewhere (where waste disposal is prohibited), in such circumstances, fine/ compounding charges can be levied on the concerned person/ party, in addition to fine.
- 7) Due care and precaution of personal safety gear must be followed during handling the waste in any way and regular health check up of sanitation staff working on regular or contract basis.

21. PENALTIES FOR CONTRAVENTION OF THESE BYE-LAWS

1) Whosoever contravenes any of the provisions of these bye-laws or fails to comply with the requirements made under any of these bye-laws shall be punished with a fine as mentioned in **Annexure-B**, failing which, the said defaulter shall be liable to do the community service, for at least one hour, like road sweeping or graffiti cleaning etc., as directed/ ordered by the Nuisance Detector or Implementing Authority or any person authorized to do so.

2) For any violation other than **Annexure-B**, penalty amount will be assessed by the Local Body concerned.

3) The Local Body may serve a notice on the occupier of any premises, requiring such occupier to clear any waste on such premises in a manner and within the time specified in such notice.

4) If a person, on whom a notice has been served, fails to comply with the requirements imposed by the notice, such person shall be guilty of an offence and liable on conviction to the penalties prescribed from time to time by law.

5) If a person, on whom a notice is served, fails to comply with any requirements imposed by such notice, the Local Body may–

- a) enter on the premises and clear the wastes; and
- b) recover from the occupier the expenditure incurred in having done so.

6) Where on any occasion, an officer of the Local Body found any person who such officer has reason to believe on that occasion committed an offence under any of the Bye-laws, he may serve a notice on that person offering such person the opportunity of discharging any liability to conviction for that offence by payment of a fixed penalty.

A notice under this Bye-law shall give such particulars of the circumstances alleged to constitute the offence as are necessary for giving reasonable information of the offence and shall specify–

- a) The period
- b) The amount of the fixed penalty and
- c) To whom, and the address at which, the fixed penalty may be paid

7) The fixed penalty shall be payable to the Local Body in pursuance of a notice under this section as prescribed from time to time.

8) Any person, who contravenes or fails to comply with any provision of these bye-laws, shall be guilty of an offence and shall be liable on conviction to a fine or to imprisonment, or to both such fine and imprisonment or to such other penalty as may be determined by a Court of competent jurisdiction.

For any breaching of these bye-laws, cases would be filed as per the Environment Protection Act of 1986.

22. REPEAL AND SAVING OF ORDERS

1) Any action taken according to the previous rules/ bye-laws will not be considered as void, after the coming into force of these bye-laws; and

2) These bye-laws will not affect anything or any action taken, or any acquired or incorporated rights, privilege, obligation or responsibility, approved sanction, ongoing or completed investigation or pending action.

23. MISCELLANEOUS PROVISIONS

1) Bio-medical waste and industrial waste shall not be mixed with urban solid waste and the collection of such waste shall be made as per the rules/ bye-laws specified separately for the purpose. Common bio-medical waste treatment facility services shall be availed for disposal of bio medical waste as per rules/ byelaws. Disposal of such hazardous waste will have to be ensured at the Common bio-medical waste treatment facility plant at the prescribed charges.

2) Stray animals shall not be allowed to roam freely around waste dumps or at other places in the city and arrangement will have to be made for restraining them at authorized area/ place only.

3) No one will collect or throw waste water, muddy water, night soil, dung, excreta etc. from his/ her building, institution or commercial establishment to pollute the atmosphere and ground with its stench and harm public health or obstruct traffic, failing which carrying charges shall be levied on the spot for spreading such waste and case can be filed against them in a court of law.

4) If a person is found spreading pollution or filth in public parks etc. by throwing dead animal/ cattle or its parts, it will be a punishable offense and carrying charges shall also be levied.

24. PUBLICITY

The Local Bodies/ Authorities shall publicize the provisions of the rules/bye-laws through the media of local newspapers, signs, advertisements, leaflets, announcements on radio and television and through other appropriate means, so that all citizens are made aware about the statutory duties of citizens and municipalities/Local Bodies for services, recycling, anti-litter and anti-nuisance penalties and fine.

25. AMENDMENTS

- 1) The State Government may make necessary amendments in these bye-laws from time to time to ensure compliance with the Solid Waste Management Rules, 2016 and the orders of Hon'ble Courts/ National Green Tribunal.
- 2) If there is any dispute between these bye-laws and the Solid Waste Management Rules, 2016, the Solid Waste Management Rules, 2016 shall be applicable and will be put into practice.

Dated, Chandigarh
The 10th August, 2020

Sanjay Kumar, IAS
Addl. Chief Secretary, Government of Punjab
Department of Local Government

Endst. No.5/105/2020-2lg4/1391(B)

Dated, Chandigarh 11th August, 2020

A copy each is forwarded to the following for information and necessary action:-

1. Private Secretary to the Local Government Minister, Punjab.
2. All Deputy Commissioners of Punjab
3. Member Secretary, Punjab Pollution Control Board, Patiala
4. Director, Local Government, Punjab.
5. Chief executive Officer, PMIDC, Chandigarh.
6. Chief executive Officer, PWSSB, Chandigarh.
7. All Superintendents of Police, Punjab
8. All Mayors/ Presidents of ULBs of Punjab
9. All Commissioners of Municipal Corporations in Punjab
10. All Regional Deputy Director, Local Government Punjab
11. District Information Officer of concerned district in Punjab.

Majit Singh
Under Secretary
(Signature)

Annexure-A [referred at Byelaws 20]

Sr. No.	Category of User/ Customer	Monthly user fee in Rs.
Part-I: Monthly user fee/ charges for door-to-door solid waste collection and management for single lifting in a day (in Rupees)		
RESIDENTIAL		
1	Household over 50 - 200 sqm area	50-200 ¹
2	Household over 201-500 sqm area	
3	Household over 500 sqm area	
4	Street Vendor	100
HOTEL/ REST HOUSE/ RESTAURANT		
5	Guest house	2000
6	Restaurant with sitting of upto 50 persons	2000
7	Restaurant with sitting of more than 50 persons	3000
8	Hotel (Unstarred)	2000
9	Hotel (Up to 3 star)	3000
10	Hotel (Over 3 star)	5000
11	Shops, eating places i.e. dhabas, sweet shops, coffee houses, canteen etc.	500
MARRIAGE/ EXHIBITION/ FESTIVAL/ FAIR HALL/ TRADE FAIR/ PARTY PLOT/ COMMUNITY HALL, CLUBS ETC		
12	Marriage Places / Banquet/ festival Halls/ Exhibition and Fair area up to 3000 sq. meter	3000
13	Marriage Places / Banquet/ festival Halls/ Exhibition and Fair area over 3000 sq. meter	5000
COMMERCIAL ESTABLISHMENTS		
14	Government offices	300
15	Shopping Mall/Complex: Shops (per shop)	300
16	Commercial Offices, Banks, Insurance offices etc.	500
17	Petrol Pump and Gas station	1000

Sr. No.	Category of User/ Customer	Monthly user fee in Rs.
FACTORY / PRODUCTION & TRADING HOUSES		
17	Small and cottage industry/ workshop (only non hazardous), waste 10 Kg. per day	1000
18	Godowns, cold storages (only non hazardous waste)	5000
EDUCATIONAL INSTITUTIONS²		
19	Play group / Creche & Primary School	300
20	Middle and High School	500
21	Senior Secondary School	1000
22	College/ ITI, Polytechnic etc.	3000
23	University	25000
24	Other educational institutes i.e. Coaching classes/ Centers	1000
25	Hostel – (per room) (subject to minimum of Rs. 1000)	50
HEALTH FACILITIES		
26	Clinic, dispensary upto 50 Beds (only non-biomedical /non- hazardous waste)	2000
27	Clinic, dispensary more than 50 Beds (only non-biomedical/ non hazardous waste)	4000
28	Laboratory (only non-biomedical/ non hazardous waste)	2000
29	Collection & Disposal of construction and demolition waste (minimum user charges per ton)	500
Part-II : Amount of security/ user fee per event for a day i.e. 24 hours deposited by organizer ³		
PUBLIC GATHERING/ PROCESSION ETC. AT PUBLIC PLACES		
30	Persons upto 1000	5000
31	1001- 5000	10000
32	5001 - 10000	20000

Sr. No.	Category of User/ Customer	Monthly user fee in Rs.
33	Above 10000	40000
Note: Annual increment in above all user/ service charges will be atleast 5%.		
<p>¹In case the door to door collection is being done by the informal sector, 25% user charges or Rs.25/- which is higher will be collected by the ULB for O&M of the waste processing units.</p> <p>²Institutions which are managing their waste on-site or any other eco-friendly means as per SWM Rules, 2016, they no need to pay user/ service charges.</p>		
<p>³Amount of security with the Local Body for end to end responsibility to ensure complete cleanliness within SLA (12 hr or less) of the site will be returned if the organizer ensures the full compliance of these bylaws, otherwise security will be forfeited.</p>		

Annexure-B [referred at Byelaws 21]

Part-I: Carrying charges/spot fine per incidence/ every default		
Sr. No.	Act of violation	Rupees
1	Failure to segregate and store waste and handover segregated waste in accordance with the Rule: Residential	250
2	Failure to segregate and store waste and handover segregated waste in accordance with the Rule: Marriage/ Party Halls, Festival Halls, Party Lawns, Exhibition and fairs	5000
3	Failure to segregate and store waste and handover segregated waste in accordance with the Rule: Clubs, Cinema Halls, Community Halls, Multiplexes and other such places	5000
4	Failure to segregate and store waste and handover segregated waste in accordance with the Rule: other non-residential entities	1000
5	Person littering waste on public places like road/ streets/ parks etc.	1000
6	Waste dumping/ throwing/ littering in open areas by household owner/ occupier OR Person dumping/ throwing/ littering on his private open plots or allowing the other to do so	1000
7	Waste dumping/ throwing/ littering in open areas/ public places by shop owner	1000
8	Waste dumping/ throwing/ littering in open areas/ public places by hotel/ restaurant owner	2000
9	Waste dumping/ throwing/ littering in open areas/ public places by industrial establishment (non hazardous)	5000
10	Waste dumping/ throwing/ littering in open areas/ public places by educational establishments	2000
11	Waste dumping/ throwing/ littering in open areas/ public places by health establishments (non hazardous)	5000
12	Waste dumping/ throwing/ littering in open areas/ public places by anyone establishment/ organization not covered in above.	1000
13	Waste dumping/ throwing/ littering in open areas/ public places by sweet shops	2000
14	Waste dumping/ throwing/ littering in open areas/ public places by chat seller, fast food seller, ice-cream seller, sugarcane juice seller, vegetable seller, fruit seller etc.	1000
15	Owner/head of the establishment from occupation mentioned at serial numbers 3 to 10 above, establishment if did not keep the separate disposal Bins for compostable and non-biodegradable wastes at his business place and spreading garbage in the public	500

	place	
16	Spit, throw waste in public/ private roads from vehicles	250
17	Disposal of cow dung in public places	5000
18	For small storing & delivering construction and demolition materials upto 1 ton on unauthorized sites including public land/ along the roads/ streets etc.	2000
19	Dumping of solid waste in water bodies/ sewerage	5000
20	If the shopkeeper throws blood, bones, feather, skin, egg shells and the other remains of dead animals/ birds, in front of butcher's shop.	2000
21	If domestic animals - like cow, buffalo, dog, pig etc. - create wastes on public places like streets, parks etc.	1000
22	Vegetable vendor/ hawker without a container/ waste basket	750
23	Throwing waste materials on the roads by the vegetable vendors	1500
24	Throwing waste materials on the roads by the hair cutting saloons	1000
25	Littering road, public places, pathways, footpath etc. by hospitals, nursing homes, clinics, medical stores, laboratories etc. (non hazardous)	2000
26	Open defecation/ urination in each case	500
Part-II: The person found manufacturing, storing, selling and usage of prohibited plastic carry bags will be liable to pay penalty per incidence on the basis of quantity found/impounded as per Punjab State Plastic Carry Bags (Manufacture, Usage and Disposal) Control (amendment) Act 2016 as under:		
27	Quantity found/impounded upto 100 gram	2000
28	Quantity found/impounded 101 - 500 gram	3000
29	Quantity found/impounded 501 gram - 1 kilogram.	5000
30	Quantity found/impounded more than 1 Kg upto 5 kilogram.	10000
31	Quantity found/impounded more than 5 kilogram	20000
Part-III: The person/ body/ project proponent/ concessionaire/ ULB who is found actually burning such material and or responsible for abetting such burning would be liable to pay environmental compensation per incidence as per NGT orders dated 22.12.2019 in OA No.199/2014 titled as Almitra H Patel Vs UoI & Ors as under:		
32	Tpay compensation in case of simple burning	5000
33	To pay compensation in case of bulk waste burning on dump sites or in secondary waste collection points or other	25000

ANNEXURE 2



PUNJAB POLLUTION CONTROL BOARD
Zonal Office, Power House Road, Street No. 12, Bathinda.

Website:- www.ppcb.gov.in

Industry ID:R13BTI403329

Date :29/10/2013

Application No :585362

To

M/s Jitf urban waste management (bathinda) limited
Mansa road, near iti chowk, bathinda
Bathinda
151001
Tehsil: Bathinda
District: Bathinda

Subject : Grant of 'Consent to Establish' (NOC) for an industrial unit u/s 25 of Water(Prevention & Control of Pollution)Act, 1974 and u/s 21 of Air(Prevention & Control of Pollution)Act,1981.

With reference to your application for 'Consent to Establish'(NOC) an industrial plant u/s 25 of Water(Prevention & Control of Pollution)Act, 1974 and u/s 21 of Air(Prevention & Control of Pollution)Act, 1981, you are, hereby, permitted to establish the industrial or an expansion addition to discharge the effluent(s) & emission(s) arising out of your premises subject to the following conditions:

A. Particulars of the Industry

Name of the Applicant	Rakesh Kumar Aggarwal
Address of industrial premises	M/s Jitf urban waste management (bathinda) limited Mansa road, near iti chowk, bathinda Bathinda 151001 Tehsil :Bathinda District :Bathinda
Capital investment of the industry	2800.0 lakhs
Scale of the industry	Medium
Office District	BATHINDA
NOC fee details	--

Fee For	Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Amount (In Rupees)
CTE	Axis bank	Ashok Vihar	075005	21/06/2013	40000.0
Application Form	Axis bank	Ashok Vihar	075418	21/06/2013	500.0
Raw Materials name with quantity per day				Municipal Solid waste Management @350 Metric Tonnes/Day	
Products with quantity per day				Refused Derived Fuel @250 Metric Tonnes/Day Compost @100 Metric Tonnes/Day	
By-Products, if any, with quantity per day				--	
Details of machinery and process				MSW Received Tipping Floor Hopper Trommel Compost pad Trommel Compost Storage and Packing. Trommel Magnetic Separator Fluff Storage Briquetting Unit RDF Storage and Packing.	
Details of Effluent Treatment plant				Trade Effluent @26.0 KLD Domestic Effluent @4.0 KLD	
Mode of Disposal				onto land for plantation after proper treatment.	
Standars to be achieved under Water(Prevention & Control of Pollution) Act, 1974				As prescribed by the PPCB/CPCB/Govt. from time to time	
Sources of emissions and type of pollutants				1 no. DG set of 250 KVA capacity with canopy.	
Mode of disposal of emissions with stack height				Adequate height of stack	

Quantity of fuel required in TPD	HSD for DG Set of 250 KVA capacity.
Type of Air Pollution Control Devices to be installed	--
Standars to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the PPCB/CPCB/Govt. from time to time

B. Particulars of Consent to Establish (NOC) granted to the industry

No. R13BTICTE585362	Date of issue :29/10/2013
	Date of expiry :28/10/2014

C. Main Conditions :

D. General Conditions :

1. The NOC is valid for one year, or till the commissioning of the industry for expansion process, whichever is earlier.
2. The orders to be issued by the Hon'ble National Green Tribunal shall be applicable to the facility.
3. As the proposed facility site is surrounded by residential area, as per the notified master plan, Bathinda, hence operator shall provide 15 m broad leaf trees all along the boundary.
4. The agency will install ETP for treatment of leachate before disposing off this leachate onto windrows.
5. The industry shall apply for consents of the Board as required under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 at the time of applying clearance certificate.
6. The industry shall provide adequate arrangements for fighting the accidental leakages/discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
7. The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
8. The industry shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water Act, 1974 and the Air Act, 1981 from time to time.
9. Nothing in this N.O.C. shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities or penalties to which the applicant is or may be subjected under the provisions of the Water/Air Acts respectively.
10. The industry shall plant suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
11. The industry shall dispose off the domestic effluent onto land for irrigation and shall not allow it to stagnate anywhere inside or outside of its premises.

12. The industry shall not irrigate the vegetable crops with treated effluents which are used /consumed as raw.
13. The industry shall ensure that at any time the emission do not exceed the emissions standards laid down by the Board from time to time.

14. The industry shall install stack with the D.G. set as per following criteria:-

Capacity of diesel generating set	Height of the Stack
0-50 KVA	Height of the building + 1.5Mt.
50-100 KVA	-do- + 2.0Mt.
100-150 KVA	-do- + 2.5Mt.
150-200 KVA	-do- + 3.0Mt.
200-200 KVA	-do- + 3.5Mt.
250-300 KVA	-do- + 3.5Mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

Where h = height of the building in meters where the generator set is installed.

15. The industry shall provide terminal manhole at the end of each collecting system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

16. All the under ground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub-soil/water.

17. The industry shall, for the purpose of measuring and recording of quantity of water consumed, affix meters of such standards at such places as approved by the Environmental Engineer, Pollution Control Board, Regional Office, Faridkot.

18. The industry shall not discharge any fugitive emissions/odour. All gases shall be emitted through a stack of suitable height/as per the norms fixed by the Board from time to time.

19. The industry shall keep the height of exhaust pipes with ventilation equipments etc. at least 3 meters above the roof level.

20. The industry shall ensure that the emissions from the each stack shall conform to the emission standards laid down by the Board from time to time.

21. The industry shall comply with the effluent standards laid down by the Board from time to time.

22. The industry shall not consume any fuel without the prior written permission of the Board.

23. All amendments/revisions made by the Board in the effluent and/or emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

24. The adequacy and efficacy of the pollution control devices will be the entire responsibility of the industry.

25. The industry shall adopt the proper measures for the control of pollution.

26. The industry shall provide proper canopy around the D.G. set to contain the noise level within the limits prescribed for D.G. sets from time to time.

27. The industry shall put up display board indicating Environment data at the main entrance gate.

28. The Board reserves the right to revoke the consent to establish (NOC) granted to the industry at any time in case the industry is found violating any of the conditions of the consent to establish (NOC) granted under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

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PUNJAB POLLUTION CONTROL BOARD
Zonal Office, Power House Road, Street No. 12, Bathinda

Website:- www.ppcb.gov.in

Industry ID:R13BTI403329

Date :13/02/2015

Application No :2302340

To

M/s Jitf urban waste management (bathinda) limited
Mansa road, near iti chowk, bathinda
Bathinda
151001
Tehsil: Bathinda
District: Bathinda

Subject : Grant of 'Consent to Establish' (NOC) for an industrial unit u/s 25 of Water(Prevention & Control of Pollution)Act, 1974 and u/s 21 of Air(Prevention & Control of Pollution)Act,1981.

With reference to your application for 'Consent to Establish'(NOC) an industrial plant u/s 25 of Water(Prevention & Control of Pollution)Act, 1974 and u/s 21 of Air(Prevention & Control of Pollution)Act, 1981, you are, hereby, permitted to establish the industrial or an expansion addition to discharge the effluent(s) & emission(s) arising out of your premises subject to the following conditions:

A. Particulars of the Industry

Name of the Applicant		Rakesh Kumar Aggarwal			
Address of industrial premises		M/s Jitf urban waste management (bathinda) limited Mansa road, near iti chowk, bathinda Bathinda 151001 Tehsil :Bathinda District :Bathinda			
Capital investment of the industry		2800.0 lakhs			
Scale of the industry		Medium			
Office District		Bathinda			
NOC fee details		--			
Fee For	Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Amount (In Rupees)
CTE	Axis Bank	New Delhi	52385	12/11/2014	23500.0

Raw Materials name with quantity per day	Municipal Solid waste Management @ 350 MT/day
Products with quantity per day	Refused Derived Fuel (RDF) @ 250 MT/day Compost @ 100 MT/day
By-Products, if any, with quantity per day	--
Details of machinery and process	Establishment of Municipal Solid Waste Processing plant and landfill facility.
Details of Effluent Treatment plant	Trade Effluent @ 26 KL/day Domestic Effluent @ 4 KL/day
Mode of Disposal	Trade Effluent @ 26 KL/day - on green belt area and windrows after treatment in ETP. Domestic Effluent @ 4 KL/day - onto land for plantation after proper treatment.
Standars to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by the PPCB/CPCB/MOEF.
Sources of emissions and type of pollutants	1 no DG set of capacity 250 KVA
Mode of disposal of emissions with stack height	Stack of adequate height above RL with DG set
Quantity of fuel required in TPD	HSD @ 80 ltrs/day in DG set
Type of Air Pollution Control Devices to be installed	Canopy with DG set of 250 KVA
Standars to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the PPCB/CPCB/MOEF.

B. Particulars of Consent to Establish (NOC) granted to the industry

No. R15BTICTE2302340	Date of issue :13/02/2015
	Date of expiry :28/10/2015

C. Main Conditions :

The company will comply with the directions issued by Hon'ble National Green Tribunal vide order dt 25.11.2014 in the matter of appeal no 70 of 2012 titled as Capt. Mal Singh Vs Punjab Pollution Control Board & Others.

D. General Conditions :

The validity of the 'consent to establish' / NOC granted to the company vide no. ZO/BTI/2013/NOC/113 dated 29.10.2013, issued vide no. 3629 dt. 29.10.2013 under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for establishment of municipal solid waste processing plant at Mansa Road, Bathinda in an area of 20 acres and landfill facility at Village Mandi Khurd in an area of 36.8 acres for the production of Refused Derived Fuel (RDF) @ 250 MT/day & Compost @ 100 MT/day, is hereby extended upto 28.10.2015, subject to the same terms and conditions as mentioned in the original 'consent to establish' / NOC and additional / special condition as mentioned.

This letter be appended with the original 'consent to establish' / NOC granted to the company under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 vide no. ZO/BTI/2013/NOC/113 dated 29.10.2013.

For Senior Environmental Engineer
Zonal Office, Bathinda

Endst. No. _____ Dated. _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office,
Bathinda for information.

For Senior Environmental Engineer
Zonal Office, Bathinda
DA / As above

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PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Power House Road, Street No. 12, Bathinda

Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R23BTI796963

Application No : 25000536

To,

 Er. Sandeep Gupta
 Near Fire Station, Mall Road, Bathinda
 Bathinda, Bathinda-151001

Subject: Extension in validity of consent to operate u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/BTI/2024/25000536
Date of issue :	01/04/2024
Date of expiry :	31/12/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Fresh/BTI/2023/23126380 From:29/08/2023 To:31/12/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Er. Sandeep Gupta, (Authorized Signatory)
Address of Industrial premises	Municipal Corporation, Bathinda - Municipal Solid Waste Processing Plant, Mansa Road, Bathinda, Bathinda, Bathinda-151001
Capital Investment of the Industry	1000.0 lakhs
Category of Industry	Red
Type of Industry	1999-Miscellaneous (Red)
Scale of the Industry	Large
Office District	Bathinda

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Municipal Corporation, Bathinda - Municipal Solid Waste Processing Plant, Mansa Road, Bathinda, Bathinda, Bathinda, 151001

Page 1

In continuation to Board's letter no. 2710 dt. 29.08.2023, the validity of 'consent to operate' granted to the Municipal Corporation for the Solid Waste Processing Plant under the Air Act, 1981 vide no. CTOA/Fresh/BTI/2023/23126380 dated 29.08.2023, which was valid upto 31.12.2023, is hereby further extended upto 31.12.2024, subject to the same conditions as mentioned in the original consent along with following specific conditions that:-

1. The Municipal Corporation shall install Ambient Air Quality Monitoring Stations, within one month.
2. The Municipal Corporation, Bathinda shall upgrade Risk Management and Disaster Management plan, within one month.
3. The Municipal Corporation, Bathinda shall commission the site developed as SLF for disposal of inert material by 31.03.2024.
4. The Municipal Corporation, Bathinda shall speed-up the processing of legacy waste and shall submit the progress in this regard to the Regional Office, Bathinda of the Board on monthly basis.
5. The Municipal Corporation, Bathinda shall ensure to mitigate the odour problem by spraying eco-herbal solution and shall operate its air pollution control device regularly & scientifically.

This letter be remain appended with the original consent granted to the Municipal Corporation for the Solid Waste Processing Plant under the Air Act, 1981 vide no. CTOA/Fresh/BTI/2023/23126380 dated 29.08.2023.



01/04/2024

(Ruby Sidhu)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda.



01/04/2024

(Ruby Sidhu)
Environmental Engineer

For & on behalf

of





PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Power House Road, Street No. 12, Bathinda

Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R23BTI796963

Application No : 25000544

To,

Sandeep Gupta
Near Fire Station, Mall Road, Bathinda
Bathinda, Bathinda-151001

Subject: Extension in validity of consent to operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/BTI/2024/25000544
Date of issue :	01/04/2024
Date of expiry :	31/12/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Fresh/BTI/2023/23126368 From:29/08/2023 To:31/12/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Er. Sandeep Gupta, (Authorized Signatory)
Address of Industrial premises	Municipal Corporation, Bathinda - Municipal Solid Waste Processing Plant, Mansa Road, Bathinda, Bathinda, Bathinda-151001
Capital Investment of the Industry	1000.0 lakhs
Category of Industry	Red
Type of Industry	1999-Miscellaneous (Red)
Scale of the Industry	Large
Office District	Bathinda

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Municipal Corporation, Bathinda - Municipal Solid Waste Processing Plant, Mansa Road, Bathinda, Bathinda, Bathinda, 151001

Page 1

In continuation to Board's letter no. 2708 dt. 29.08.2023, the validity of 'consent to operate' granted to the Municipal Corporation for the Solid Waste Processing Plant under the Water Act, 1974 vide no. CTOW/Fresh/BTI/2023/23126368 dated 29.08.2023, which was valid upto 31.12.2023, is hereby further extended upto 31.12.2024, subject to the same conditions as mentioned in the original consent alongwith following specific conditions that:-

1. The Municipal Corporation shall install Ambient Air Quality Monitoring Stations, within one month.
2. The Municipal Corporation, Bathinda shall upgrade Risk Management and Disaster Management plan, within one month.
3. The Municipal Corporation, Bathinda shall commission the site developed as SLF for disposal of inert material by 31.03.2024.
4. The Municipal Corporation, Bathinda shall speed-up the processing of legacy waste and shall submit the progress in this regard to the Regional Office, Bathinda of the Board on monthly basis.
5. The Municipal Corporation, Bathinda shall ensure to mitigate the odour problem by spraying ecoo herbal solution and shall operate its air pollution control device regularly & scientifically.

This letter be remain appended with the original consent granted to the Municipal Corporation for the Solid Waste Processing Plant under the Water Act, 1974 vide no. CTOW/Fresh/BTI/2023/23126368 dated 29.08.2023.



01/04/2024

(Ruby Sidhu)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda.



01/04/2024

(Ruby Sidhu)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

PUNJAB POLLUTION CONTROL BOARD

Application form for obtaining 'Consent to establish' (NOC)/'Consent to Operate' u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air(Prevention & Control of Pollution) Act, 1981/Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Industry ID :- R23BTI796963

Application ID :- 27475194

From:

Municipal Corporation, Bathinda - Municipal Solid Waste Processing Plant
Mansa Road, Bathinda
BATHINDA
BATHINDA

To

The Member Secretary,
Punjab Pollution Control Board,
Patiala.

I/We hereby, apply for obtaining,

- (i) **'Consent to establish' (NOC) under the provisions of the Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.**
- ✓ (ii) **'Consent to operate' u/s 25/26 of the Water(Prevention & Control of Pollution) Act, 1974.**
- (iii) **'Consent to operate' u/s 21 of the Air(Prevention & Control of Pollution)Act,1981.**
- (iv) **Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**

1. The detailed information pertaining to my/our industry/project is given in the Annexure-I to this form attached herewith.

2. I/We undertake to furnish any further information sought by the Board from time to time in connection with this application.

3. I/We undertake to obtain revised/varied/fresh consent as the case may be, in case there is any change in the process/product/effluents/hazardous waste etc. before the aforesaid change is affected.

4. I/We that the information furnished herewith is correct to best of my/our knowledge and nothing has been concealed therein. The Board would be at liberty to take penal action against the industry/project and the person(s) responsible to comply with the provisions of the pollution control statues in case information/document is detected as incorrect/false/misleading at any point of time.

5. I/We hereby agree to apply for obtaining renewal of 'consent to operate' under the water (Prevention & Control of Pollution) Act, 1974 and authorization under the Hazardous Wastes (management, Handling and Trans-boundary Movement) Rules, 2008 three months before the expiry of the previous consent(s)/authorization granted to the industry/project.

Date: 12/12/2024

Signature of Applicant:

Name: Er. Sandeep Gupta

Designation: Authorized Signatory

**Address: Bathinda
Bathinda
Bathinda
Punjab**

Enclosures:

1. Analysis Report of effluent/emission from Board /Approved Lab
2. CA s certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year
3. Compliance report of previous consent conditions in annotated form
4. OtherDocumentsAttachment
5. PhotoAttachment
6. ElectricityBillsAttachment
7. BankAccDetailsAttachment
8. GstNoAttachment
9. PanCardAttachment

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PART-A: GENERAL INFORMATION:

1. **Name & Address of the Industry** : Municipal Corporation, Bathinda -
Municipal Solid Waste Processing
Plant
Mansa Road, Bathinda
BATHINDA,BATHINDA
2. **Name & Designation of the Applicant** : Er. Sandeep Gupta/Authorized
Signatory
3. **(i) Name(s) and Designation of the Occupier** : Sandeep Gupta/Authorized
Signatory
- (ii) Name(s) and Designation of the Director(s)/ Partner(s)/ Proprietor** : Er. Sandeep Gupta
Superintending Engineer,
Municipal Corporation, Bathinda
Near Fire Station, Mall Road,
Bathinda
9870014145
guptasandeep6919@yahoo.in
- (iii) Name(s) of person(s) authorized to sign the application form. (Please attach self attested copy of resolution/certificate)** : Sandeep Gupta
- (iv) Ownership of Industry** : State Government Under Taking
4. **Communication Details(Telephone No./Fax No./e-mail etc.)** : -
-
guptasandeep6919@yahoo.in
5. **Address of Correspondence** : Near Fire Station, Mall Road,
Bathinda , Bathinda, Bathinda,
151001
6. **Total investment of the industry/project**
- (i) Total cost of the industry/project(in Lacs)** : 1000.0
- (ii) Cost of Plant & Machinery(in Lacs)** : 1000.0
7. **(i) Scale of the Industry(Large/Medium/Small)** : Large
- (ii) Category/Type of the Industry** : RED / 1999-Miscellaneous (Red)
8. **Name and address of the City/Town/Village/Plot/Khasra/Patwari Halka No. with PIN code where the project site is located** : Mansa Road, Bathinda
Bathinda
Pin - 151001
9. **(i) Total Land area of the industry/project (in square meters)** :
- (ii) Built up area of the project(to be mentioned in case of construction/area development projects only) (in square meters)** :

10. Whether the site of the industry/project is located within or outside the municipal limits (please attach a certificate from the M.C. in this regard) : Within M.C. limit
11. Whether the site of the industry/project is situated in any Focal Points/Industrial Estate developed by the Govt. or any other authorized by the Govt. (please attach a copy of allotment letter of plot/land) : No
12. (i) Whether the site of the industry/project is located within the notified/draft Master Plan/LPA (Local planning Area) of any town/city and if yes, the classification of the area in which the site is located. (Please attach the certificate from the Deptt. of the Town & Country Planning, Punjab in this regard.) : No
- (ii) In case the industry/project is not satisfied in the approved industrial area within the notified/draft Master Plan/LPA, whether it has obtained the change of land Use (CLU) from the competent authority of the State or not and if yes, please attach a copy of the same : No
- (iii) In case the industry/project is not covered under (i) and (ii) above ; please attach a certificate from the deptt. of Town & Country Planning, Punjab regarding the classification of the area in which the site is located and whether CLU is required or not :
13. Whether the industry/project is located in Critically Polluted Area or not and if yes, please indicate the code assigned to the industry by the CPCB/MoEF : NO
14. Month and Year in which the industry was commissioned/is likely to be commissioned : Jun/2015
15. Undepreciated value of the fixed assets of the industry (Please indicate the date as on which the value of fixed assets has been considered) (Applicable in the cases of 'consent to operate' only) : Rs. 1000.0 (in Lakhs)
Date:- 26-02-2024
16. Details of consent fee deposited:

Sr. No.	Fee For	Amount (In Rupees)
1	CTO Water	21600.0

17. Total No. of average working days in a year and total no. of working shifts per day : days / shifts

18. (a) Total No. of Workers including officials working in industry :

(b) No. of Workers and officials residing in the industrial permises :

(c) Total population to be served, (i) during construction phase :

(ii) during operation phase :

(To be mentioned in case of construction/area development projects only)

19. Whether the industry/project:

(i) is covered under the Environment Impact Assessment (EIA) Notification dated 14.9.2006 as amended from time to time or not and if yes, the status of obtaining environment clearance from MoEF/State Level Environment Impact Assessment Authority : /

(ii) is covered under the 1st Schedule of Factories Act, 1948 or not if yes, the status of obtaining site clearance from SCA-cum-SAC : /

(iii) is covered under Press Note-17 (1984 series) or not and if yes, the status of obtaining the environmental from SCA-cum-SAC : /

20. Whether the industry has the complete machinery for which it had obtained 'consent to establish'(NOC) from the Board or not and if not, the details thereof. (To be filled up in case of 'consent to operate' cases only) : /

21. Inspection Audit Type :

Last Consent Details:

Sr. No.	Application Type	Application For	Consent No	Consent For	Date of Issue	Valid Upto
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PART-B: TECHNICAL INFORMATION(GENERAL):

1. Raw Material & Chemicals Details:

Sr. No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	Municipal Solid Waste	120	T/day

2. Production Detail:

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	RDF	T/day	85	85	85	85
2	Compost	T/day	34	34	34	34
3	Recyclables	T/day	1	1	1	1

Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
-----NIL-----						

3.Details of Power Load/power consumption:

- (i) Total power load available with the industry(in KW) : 0
- (ii) Power Load required by the industry(in KW) : 0
- (iii) Estimated power consumption for intended production per day(in Units consumed per day) : 0

4. Manufacturing Proceses involved : / No

(please attach separate sheet, in case the space provided herein with is insufficient)

5. Solid Waste Generation Details:

1157

Sr. No.	Source of Generation of Solid Waste	Nature/Type of solid waste	Quantity of Solid Waste generated/to be generated per day	Mode of Disposal
-----NIL-----				

PART-C: TECHNICAL INFORMATION REQUIRED FOR CONSENT UNDER WATER ACT, 1974 :

1. Source of Water Supply :

(Own Tubewell/Municipal Supply/Surface Water)

Sr. No.	Source Type	Source Name	Quantity (KLD)
-----NIL-----			

2. Details of flow measuring devices provided by the industry/project

- (i) for measurement of water consumed :
- (ii) for measurement of,
 - (a) Waste water generated :
 - (b) Waste water recycled :
 - (c) Waste water discharged :

3. Water Consumption Details:

Sr. No.	Water Consumed For	Quantity(KLD)
-----NIL-----		

4. Wastewater Generation Details:

Sr. No.	Wastewater Generated	Quantity(KLD)
-----NIL-----		

5. Wastewater Treatment Details:

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
-----NIL-----				

6. Characteristics of Wastewater:

Sr. No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit
			Untreated	Treated	
-----NIL-----					

7. Treated Wastewater Disposal Details:

Sr. No.	Wastewater Disposal System	Quantity	Mode of Disposal (please indicate the land area in acres in case of disposal onto land for plantation/irrigation)
(i)	Wastewater being / to be recycled with or without treatment	0	
(ii)	Wastewater being/ to be discharged after treatment		
-----NIL-----			

8. Power consumption details of wastewater treatment facilities :

- (i) Total power load connected to Wastewater treatment facilities (in KW) : 0
- (ii) Average daily power consumption on wastewater treatment facilities (i.e. no. of units consumed/day) : 0

1160

Date: 12/12/2024

Signature of Applicant:


Name: Er. Sandeep Gupta

Designation: Authorized Signatory

Address: Bathinda

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Additional Details	
Photo(Occupier/ Owner)	 Sandeep Gupta
Aadhar Card(Occupier/Owner)	*****
Industry Pan Card	AAALM0319C
Industry GST No.(Occupier/Owner)	G.S.T Applicable, 03AAALM0319C1ZV
Bank Account Details(Industry/Owner)(Name and Passbook)	ACCOUNT
Occupier Details(S/O, D/O)(Occupier/Owner)	Sandeep Gupta
Electricity Bills(Include the Electricity Bills no.,PSPCL Consumer ID, Sub-division name With latest bill attachment.)(Occupier/Owner)	BILL
Permanent Address(Occupier/ Owner)	Bathinda
Other Documents(Passport/ Driving Licence/)(Occupier/Owner)	Aadhar

1162

PUNJAB POLLUTION CONTROL BOARD

Application form for obtaining 'Consent to establish' (NOC)/'Consent to Operate' u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air(Prevention & Control of Pollution) Act, 1981/Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Industry ID :- R23BTI796963

Application ID :- 27475154

From:

Municipal Corporation, Bathinda - Municipal Solid Waste Processing Plant
Mansa Road, Bathinda
BATHINDA
BATHINDA

To

The Member Secretary,
Punjab Pollution Control Board,
Patiala.

I/We hereby, apply for obtaining,

- (i) **'Consent to establish' (NOC) under the provisions of the Water(Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.**
- (ii) **'Consent to operate' u/s 25/26 of the Water(Prevention & Control of Pollution) Act, 1974.**
- ✓ (iii) **'Consent to operate' u/s 21 of the Air(Prevention & Control of Pollution)Act,1981.**
- (iv) **Authorization under Rule 6 (1) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**

1. The detailed information pertaining to my/our industry/project is given in the Annexure-I to this form attached herewith.

2. I/We undertake to furnish any further information sought by the Board from time to time in connection with this application.

3. I/We undertake to obtain revised/varied/fresh consent as the case may be, in case there is any change in the process/product/effluents/hazardous waste etc. before the aforesaid change is affected.

4. I/We that the information furnished herewith is correct to best of my/our knowledge and nothing has been concealed therein. The Board would be at liberty to take penal action against the industry/project and the person(s) responsible to comply with the provisions of the pollution control statues in case information/document is detected as incorrect/false/misleading at any point of time.

5. I/We hereby agree to apply for obtaining renewal of 'consent to operate' (NOC) under the Air(Prevention & Control of Pollution) Act, 1981 and authorization under the Hazardous Wastes(management, Handling and Trans-boundry Movement)Rules, 2008 three months before the expiry of the previous consent(s)/authorization granted to the industry/project.

Date: 12/12/2024

Signature of Applicant:

Name: Er. Sandeep Gupta

Designation: Authorized Signatory

**Address: Bathinda
Bathinda
Bathinda
Punjab**

Enclosures:

1. Analysis Report of effluent/emission from Board /Approved Lab
2. CA s certificate regarding un-depreciated value of the fixed assets of the industry at the end of last financial year
3. Compliance report of previous consent conditions in annotated form
4. OtherDocumentsAttachment
5. PhotoAttachment
6. ElectricityBillsAttachment
7. BankAccDetailsAttachment
8. GstNoAttachment
9. PanCardAttachment

**** This is Computer Generated filled Application Form ****

PART-A: GENERAL INFORMATION:

1. **Name & Address of the Industry** : Municipal Corporation, Bathinda -
Municipal Solid Waste Processing
Plant
Mansa Road, Bathinda
BATHINDA,BATHINDA
2. **Name & Designation of the Applicant** : Er. Sandeep Gupta/Authorized
Signatory
3. **(i) Name(s) and Designation of the Occupier** : Sandeep Gupta/Authorized
Signatory
- (ii) Name(s) and Designation of the Director(s)/ Partner(s)/ Proprietor** : Er. Sandeep Gupta
Superintending Engineer,
Municipal Corporation, Bathinda
Near Fire Station, Mall Road,
Bathinda
9870014145
guptasandeep6919@yahoo.in
- (iii) Name(s) of person(s) authorized to sign the application form. (Please attach self attested copy of resolution/certificate)** : Sandeep Gupta
- (iv) Ownership of Industry** : State Government Under Taking
4. **Communication Details(Telephone No./Fax No./e-mail etc.)** : -
-
guptasandeep6919@yahoo.in
5. **Address of Correspondence** : Near Fire Station, Mall Road,
Bathinda , Bathinda, Bathinda,
151001
6. **Total investment of the industry/project**
- (i) Total cost of the industry/project(in Lacs)** : 1000.0
- (ii) Cost of Plant & Machinery(in Lacs)** : 1000.0
7. **(i) Scale of the Industry(Large/Medium/Small)** : Large
- (ii) Category/Type of the Industry** : RED / 1999-Miscellaneous (Red)
8. **Name and address of the City/Town/Village/Plot/Khasra/Patwari Halka No. with PIN code where the project site is located** : Mansa Road, Bathinda
Bathinda
Pin - 151001
9. **(i) Total Land area of the industry/project (in square meters)** :
- (ii) Built up area of the project(to be mentioned in case of construction/area development projects only) (in square meters)** :

10. Whether the site of the industry/project is located within or outside the municipal limits (please attach a certificate from the M.C. in this regard) : Within M.C. limit
11. Whether the site of the industry/project is situated in any Focal Points/Industrial Estate developed by the Govt. or any other authorized by the Govt. (please attach a copy of allotment letter of plot/land) : No
12. (i) Whether the site of the industry/project is located within the notified/draft Master Plan/LPA (Local planning Area) of any town/city and if yes, the classification of the area in which the site is located. (Please attach the certificate from the Deptt. of the Town & Country Planning, Punjab in this regard.) : No
- (ii) In case the industry/project is not satisfied in the approved industrial area within the notified/draft Master Plan/LPA, whether it has obtained the change of land Use (CLU) from the competent authority of the State or not and if yes, please attach a copy of the same : No
- (iii) In case the industry/project is not covered under (i) and (ii) above ; please attach a certificate from the deptt. of Town & Country Planning, Punjab regarding the classification of the area in which the site is located and whether CLU is required or not :
13. Whether the industry/project is located in Critically Polluted Area or not and if yes, please indicate the code assigned to the industry by the CPCB/MoEF : NO
14. Month and Year in which the industry was commissioned/is likely to be commissioned : Jun/2015
15. Undepreciated value of the fixed assets of the industry (Please indicate the date as on which the value of fixed assets has been considered) (Applicable in the cases of 'consent to operate' only) : Rs. 1000.0 (in Lakhs)
Date:- 26-02-2024
16. Details of consent fee deposited:

Sr. No.	Fee For	Amount (In Rupees)
1	CTO Air	21600.0

17. Total No. of average working days in a year and total no. of working shifts per day : days / shifts

18. (a) Total No. of Workers including officials working in industry :

(b) No. of Workers and officials residing in the industrial permises :

(c) Total population to be served, (i) during construction phase :

(ii) during operation phase :

(To be mentioned in case of construction/area development projects only)

19. Whether the industrty/project:

(i) is covered under the Environment Impact Assessment (EIA) Notification dated 14.9.2006 as amended from time to time or not and if yes, the status of obtaining environment clearance from MoEF/State Level Environment Impact Assessment Authority : /

(ii) is covered under the 1st Schedule of Factories Act, 1948 or not if yes, the status of obtaining site clearance from SCA-cum-SAC : /

(iii) is covered under Press Note-17 (1984 series) or not and if yes, the status of obtaining the environmental from SCA-cum-SAC : /

20. Whether the industry has the complete machinery for which it had obtained 'consent to establish'(NOC) from the Board or not and if not, the details thereof. (To be filled up in case of 'consent to operate' cases only : /

21. Inspection Audit Type :

Last Consent Details:

Sr. No.	Application Type	Application For	Consent No	Consent For	Date of Issue	Valid Upto
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PART-B: TECHNICAL INFORMATION(GENERAL):**1. Raw Material & Chemicals Details:**

Sr. No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	Municipal Solid Waste	120	T/day

2. Production Detail:

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	RDF	T/day	85	85	85	85
2	Compost	T/day	34	34	34	34
3	Recyclables	T/day	1	1	1	1

Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
-----NIL-----						

3.Details of Power Load/power consumption:

(i) Total power load available with the :0 industry(in KW)

(ii) Power Load required by the industry(in :0 KW)

(iii) Estimated power consumption for :0 intended production per day(in Units consumed per day)

4. Manufacturing Proceses involved : / No

(please attach separate sheet, in case the space provided herein with is insufficient)

5. Solid Waste Generation Details:

1168

Sr. No.	Source of Generation of Solid Waste	Nature/Type of solid waste	Quantity of Solid Waste generated/to be generated per day	Mode of Disposal
-----NIL-----				

PART-D: TECHNICAL INFORMATION REQUIRED FOR CONSENT UNDER AIR ACT,1981 :

1. Sources of Air Pollution :

(a)Boilers/Furnaces :

Sr. No.	Type & Capacity of Boiler/Furnace	Type & Quantity of fuel used/to be used (in TPH and TPD/lts/day)	Details of APCD provided/to be provided	Stack Attached	Height of Stack attached /to be attached (in mts.)	Diameter of Stack at Bottom level	Diameter of Stack at Top level	Whether emission sampling facilities provided or not
-----NIL-----								

(b) D.G Sets :

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	250	160	3	Yes

(c) Process Emissions: :

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
-----NIL-----						

2. Characteristics of Emissions :

(i) Flue gas Emissions :

Sr. No.	Stack	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

(ii) Process Emissions:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

3. Power consumption details of Air Pollution Control devices: :

(i) Total power load to Air Pollution Control : 0
Devices(in KW)

(ii) Average daily power consumption on Air : 0
Pollution Control Devices(i.e. no. of units
consumed per hr.& per day)

Date: 12/12/2024

Signature of Applicant:


Name: Er. Sandeep Gupta

Designation: Authorized Signatory

Address: Bathinda

** This is Computer Generated filled Application Form **

** This is Computer Generated filled Application Form **

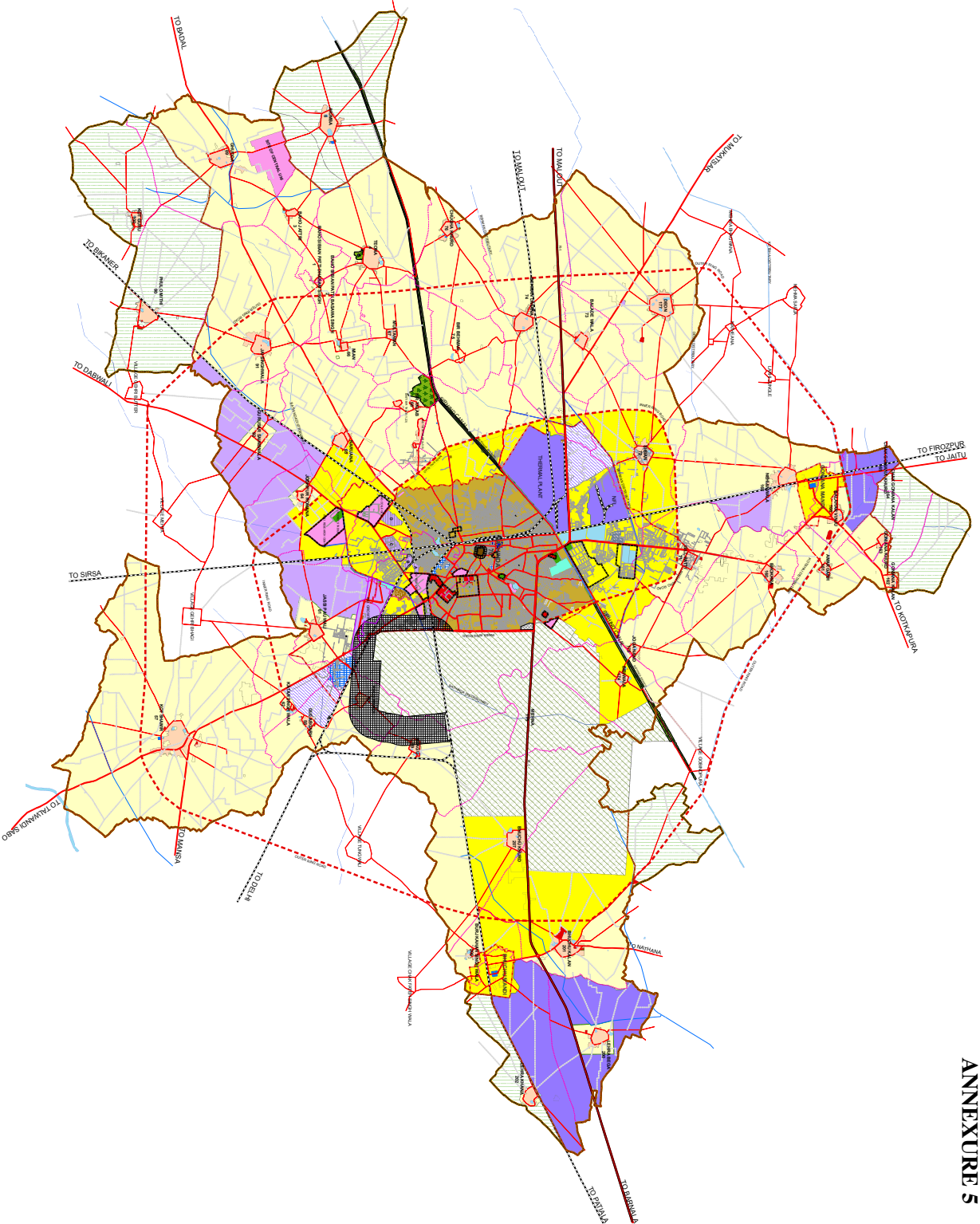
Additional Details	
Photo(Occupier/ Owner)	 Sandeep Gupta
Aadhar Card(Occupier/Owner)	*****
Industry Pan Card	AAALM0319C
Industry GST No.(Occupier/Owner)	G.S.T Applicable, 03AAALM0319C1ZV
Bank Account Details(Industry/Owner)(Name and Passbook)	ACCOUNT
Occupier Details(S/O, D/O)(Occupier/Owner)	Sandeep Gupta
Electricity Bills(Include the Electricity Bills no.,PSPCL Consumer ID, Sub-division name With latest bill attachment.)(Occupier/Owner)	BILL
Permanent Address(Occupier/ Owner)	Bathinda
Other Documents(Passport/ Driving Licence/)(Occupier/Owner)	Aadhar

ANNEXURE 5

B A T H I N D A

LOCAL PLANNING AREA

PROPOSED LAND USE PLAN -2009-2031



LEGEND

- LPA BOUNDARY/ URBANISABLE LIMIT
- M.C. LIMIT
- VILLAGE BOUNDARY
- RESIDENTIAL**
- HIGH DENSITY RD-1
- MEDIUM DENSITY RD-2
- LOW DENSITY RD-3
- RURAL SETTLEMENT
- COMMERCIAL**
- GENERAL BUSINESS, DISTRICT CENTRES
- WHOLE SALE MARKET
- INDUSTRIAL**
- SMALL AND MEDIUM SCALE INDUSTRY
- LARGE SCALE INDUSTRY
- INDUSTRY SPOT ZONED
- WAREHOUSING AND GODOWNS**
- WARE HOUSING / GODOWNS / LOGISTICS
- AGRICULTURAL**
- AGRICULTURE
- FOREST
- DESIGNATED USE**
- WATER BODIES
- PUBLIC AND SEMI PUBLIC
- EDUCATIONAL/ INSTITUTIONAL
- RAILWAY STATION/ LINE SIDINGS
- BUS TERMINUS EXISTING / PROPOSED
- TRUCK TERMINUS PROPOSED
- EXISTING MAIN / LINK ROADS
- OTHER LOCAL / KATCHA ROADS
- EXISTING / PROPOSED ROAD (R-1)
- PARKS OPEN SPACES/ PLAY GROUNDS
- ELECTRIC GRID STATION/ COMMUNICATIONS
- SEWAGE DISPOSAL/ SOLID WASTE
- WATERWORKS
- FORT
- RESTRICTED ZONE (NO CONSTRUCTION ZONE)
- OTHER USES

SCALE

0 960 1,920 3,840 5,760 7,680 Meters

DEPTT. OF TOWN AND COUNTRY PLANNING, PUNJAB

DIR (WAYS AND T.P.E.) 15772909

DATE: 18/06/09

IN CHARGE: *[Signature]*

DEPUTY CHIEF ENGINEER

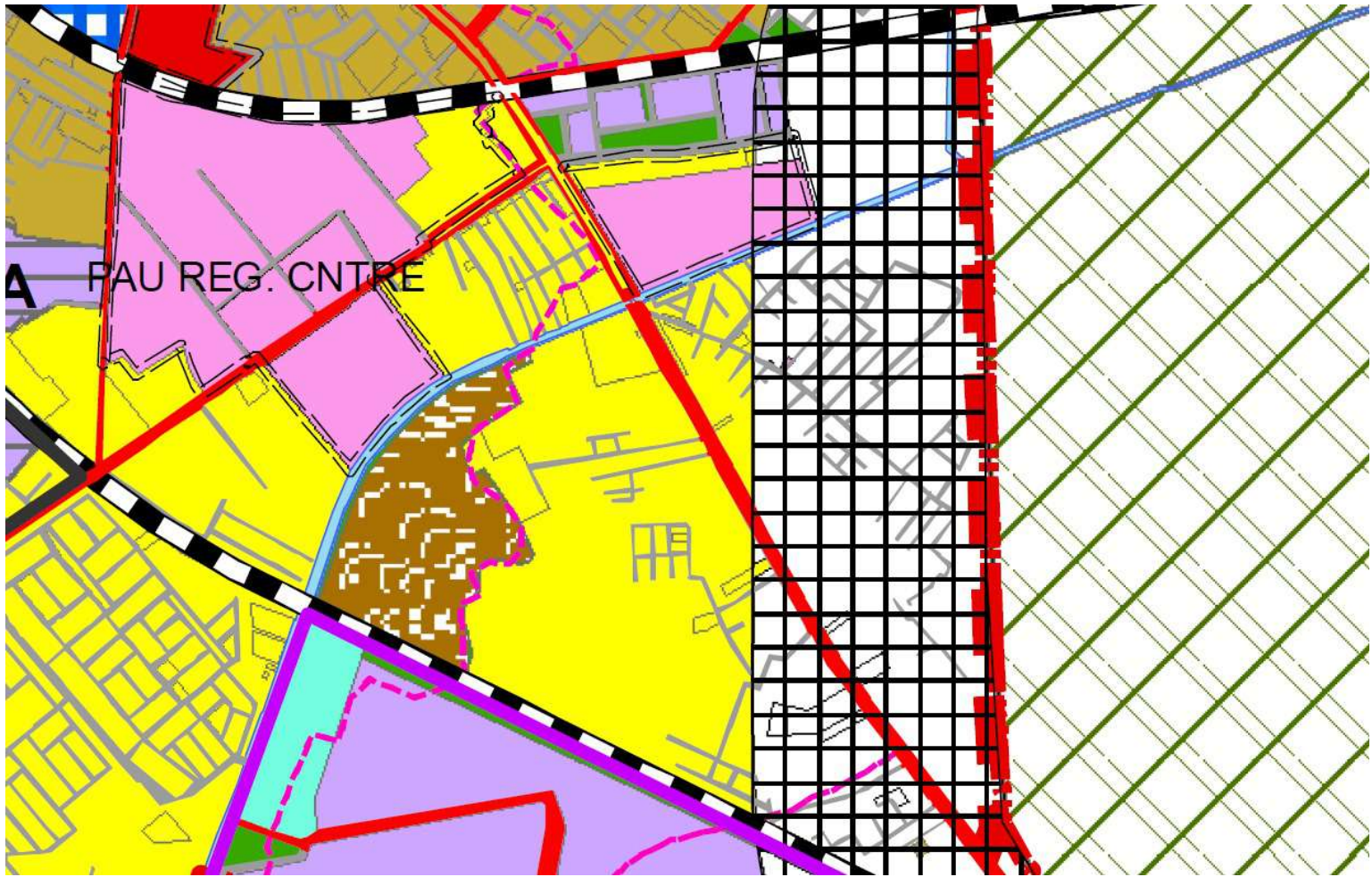
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DEPUTY CHIEF ENGINEER

IN CHARGE: *[Signature]*

DEPUTY CHIEF ENGINEER

NOTE: THE PRESENT PLAN IS A PROPOSED PLAN. IT IS SUBJECT TO THE APPROVAL OF THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF PUNJAB. THE PLAN IS SUBJECT TO THE CHANGES MADE BY THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF PUNJAB. THE PLAN IS SUBJECT TO THE CHANGES MADE BY THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF PUNJAB.





**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY PUNJAB**

Ministry of Environment and Forests, Government of India

O/O Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala – 147 001
Telefax:- 0175-2215636

No. SEIAA/_____

Dated _____

Registered

To

The Commissioner,
Municipal Corporation,
Bathinda.

Sub: Environmental clearance under EIA notification dated 14.09.2006 for establishment of an "Integrated Municipal Solid Waste Management Facility" having a processing facility at Mansa Road, Bathinda and an 'Engineered Sanitary Landfill Facility' in the revenue estate of Village Mandi Khurd, District Bathinda by Municipal Corporation, Bathinda.

This has reference to your application for obtaining environmental clearance under EIA notification dated 14.09.2006 for establishment of an "Integrated Municipal Solid Waste Management Facility" having a processing facility at Mansa Road, Bathinda and an 'Engineered Sanitary Landfill Facility' in the revenue estate of Village Mandi Khurd, District Bathinda. The proposal has been appraised as per procedure prescribed under the provisions of EIA Notification dated 14.9.2006 as amended from time to time on the basis of the mandatory documents enclosed with the application viz., Form-1, 1-A, final rapid EIA study report and the additional clarifications furnished in response to the observations of the SEAC.

It is inter-alia noted that the proposal involves for establishment of an 'Integrated Municipal Solid Waste Management Facility' at Mansa Road, Bathinda within M.C. limits in an area of 20 acres to handle 350 TPD of MSW and establishment of 'Engineered Sanitary Landfill Facility" in an area of 36.8 acres in the revenue estate of Village Mandi Khurd, District Bathinda. The 'Integrated Municipal Solid Waste Management Facility' will be developed at the existing dumping of MSW of Bathinda. This facility will cater to the following 18 urban local bodies including Bathinda.

1. M.C. Abohar

2. M.C. Bathinda
3. M.C. Budhlada
4. M.C. Bareta
5. N.P. Bhikhi
6. N.P. Sardulgarh
7. M.C. Malout
8. M.C. Gidarbaha
9. M.C. Rampura Phul
10. B.C. Bhucho Mandi
11. M.C. Goniana
12. M.C. Maur
13. M.C. Raman
14. M.C. Kot Fatta
15. M.C. Sangat
16. M.C. Mansa
17. Talwandi Sabo
18. M.C. Tapa

M/s IL&FS has been appointed as Project Management Consultant by the Department of Local Bodies, Punjab for this project and the rapid EIA report has been prepared by M/s Voyants Solutions Pvt. Ltd., Environmental Consultant of M.C., Bathinda after carrying out study during the period February, March & April, 2011.

The Refuse Derived Fuel (RDF) plant of capacity 250 TPD will be installed, which would generate around 90-100 TPD of RDF in the form of fluff having gross calorific value of in the range of 2500-2800 kcal/kg. A compost plant of capacity 100 TPD will be installed for the bio-degradable solid waste. This plant will be operated for 330 days in a year and its life span will be about 25 years. The first phase of the project has been designed by considering the projected population for the year 2017 and provision has been kept for expansion plan of the project.

The Integrated MSW Management project will have the components i.e. door to door collection of MSW, secondary storage and transportation, processing facility and transport of rejects / inerts to landfill. In the compost plant, which will be based on aerobic composting process, residual organic fraction of

MSW and organic residue to be generated from RDF plant will be processed to produce organic manure. An 'Engineered Sanitary Landfill Facility' shall be developed at Village Mandi Khurd for disposal of rejects to be produced from the process and the inert matter. This facility shall be designed as per the guidelines prescribed in the Municipal Solid Waste (Management & Handling) Rules, 2000 and technical specifications as given in the manual of solid waste management published by CPHEEO. The expected cost of the project is Rs.66.46 crores. Total water requirement for the project will be about 45 KLD, which will be met through ground water supply by installing 1 no. tubewell. About 30 KLD of wastewater will be generated from various activities including domestic use, which will be treated before its reuse. The leachate to be generated will be handled and treated in a proper manner and will be reused in the plant. The surface run-off will also be collected and reused in the plant. The MC will require 600 KW of electricity, which will be taken from Punjab State Power Corporation Limited. The MC has proposal to install one number DG set of 250 KVA, which will be used as standby arrangement of power supply and this D.G. set will be provided with proper acoustic enclosures. The dust emissions to be generating during handling waste/movement of vehicles will be controlled by spraying water and providing enclosures. Adequate measures will be taken to control odour emissions.

The case was considered by the SEAC in its 43rd meeting held on 19.3.2011 and the SEAC finalized the 'Terms of Reference'. Thereafter, the Municipal Corporation, Bathinda submitted the draft rapid EIA study report alongwith its summary report to the Punjab Pollution Control Board for conduct of the public hearing. Accordingly, the public hearings for both sites were conducted by the Punjab Pollution Control Board on 25.07.2011 and the Board has sent the proceedings of both the public hearings to the SEIAA, Punjab vide letter no. 35303 dated 29.08.2011 and letter No. 35317 dated 29.08.2011. The Municipal Corporation, Bathinda submitted the final rapid EIA report for both the sites. The case was considered by the SEAC in its 53rd meeting held on 24.11.2011, 56th meeting held on 27.02.2012, 60th meeting held on 17.06.2012 and the observations of the Committee were conveyed to the Municipal Corporation, Bathinda from time to time. The case was finally considered by the SEAC in its 62nd meeting held on 21.07.2012 and decided to forward the case to SEIAA for grant of environmental clearance.

The case was considered by the SEIAA in its 40th meeting held on 17.08.2012 and the Authority observed that the case stands recommended by SEAC and the Authority looked into all the aspects of the project proposal in detail and was satisfied with the same. Therefore, the Authority decided to grant Environmental Clearance to Municipal Corporation, Bathinda for establishment of 'Integrated Municipal Solid Waste Management Facility' at Mansa Road, Bathinda in an area of 20 acres to handle 350 Tons/day of Municipal Solid Waste and 'Engineered Sanitary Landfill Facility' in an area of 36.8 acres in the revenue estate of Village Mandi Khurd, District Bathinda under EIA Notification dated 14.09.2006, subject to the following conditions as proposed by the SEAC, in addition to the proposed measures:

PART A – Specific conditions

I. Construction Phase

- i) "Consent to establish" shall be obtained from Punjab Pollution Control Board under Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 and a copy of the same shall be submitted to the Ministry of Environment & Forests / State Level Environment Impact Assessment Authority before the start of any construction work at site.
- ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- iii) A first aid room will be provided in the project both during construction and operation phase of the project.
- iv) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- v) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off after taking the necessary precautions for general safety and health aspects of people with the approval of competent authority.
- vi) Construction spoils, including bituminous material and other hazardous material, must not be allowed to contaminate watercourses and the dump sites for such material must be secured, so that they should not leach into the ground water.
- vii) The diesel generator sets to be used during construction phase should be of low sulphur diesel type and should conform to the provisions of Environment (Protection) Act, 1986 prescribed for air and noise emission standards.
- viii) Vehicles hired for bringing construction material to the site and other machinery to be used during construction should be in good condition and should conform to applicable air and noise emission standards.

- ix) Ambient noise levels should conform to prescribed standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.
- x) Fly ash should be used as construction material in the construction as per the provisions of Fly Ash Notification of September, 1999 and as amended on August, 2003 (This condition is applicable only if the project is within 100 Km of Thermal Power Station).
- xi) Ready mixed concrete should be used construction purpose as far as possible.
- xii) Water demand during construction should be reduced by use of premixed concrete, curing agents and other best practices.
- xiii) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, disposal of waste water & solid waste in an environmentally sound manner, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

II. Operation Phase

- i) "Consent for Operate" shall be obtained from State Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before commissioning of the integrated facility.
- ii) A green belt of minimum 15 m width shall be provided all around the periphery of the project site and 5 m on the side abutting to the STP.
- iii) The gas generated from the Landfill facility shall be collected and disposed/ utilized as per rules.
- iv) The leachate from the facility shall be collected and treated to meet the prescribed standards before its reuse.
- v) The proponent shall obtain necessary clearance from the Groundwater Authority for abstraction of ground water, if required.
- vi) The depth of the landfill site shall be decided based on the groundwater table at the site and permission regarding the same shall be obtained from MoEF/PPCB.
- vii) Periodical ground water/soil monitoring to check the contamination in and around the site shall be carried out as per the provisions of Municipal Solid Waste (Management & Handling) Rules, 2000/Punjab Pollution Control Board requirements.
- viii) Spraying of an appropriate herbal sanitizer shall be adopted for odour control in addition to its vacuum suction and destroying in furnace.
- ix) Proper shed shall be provided for the compost yard to prevent the rain water coming in contact with the material in the compost yard. Periodical ground water / soil monitoring to check the contamination in and around the site shall be carried out as per requirements of the Punjab Pollution Control Board.
- x) All the recommendations of the EMP shall be complied with letter and spirit.

- xi) The Municipal Corporation shall ensure that the project comply with all the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000.
- xii) Regular ambient air quality monitoring shall be carried out for all the parameters mentioned in the notification dated 16th November, 2009 of the Ministry of Environment & Forests.
- xiii) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguard under the supervision of a Senior Executive.
- xiv) Entire organic material shall be converted into manure. Recyclable material likewise glass, steel etc., shall be sold to recycler. Only inert material which cannot be either composted or recycled shall be sent to the Engineered Sanitary Landfill facility to be developed in the revenue estate of Village Mandi Khurd, District Bathinda.
- xv) The funds earmarked for the environment management plan shall be included in the annual budget of the Municipal Corporation and this shall not be diverted for any other purposes.
- xvi) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- xvii) Effective safeguard measures shall be taken by Municipal Corporation to ensure that the AAQ levels at various locations are within permissible limits as prescribed by MoEF/PPCB.
- xviii) Appropriate mitigative measures shall be undertaken by the Municipal Corporation to prevent pollution of water of the distributory in consultation with the State Pollution Control Board. It shall be ensured that there will be no littering of solid waste from vehicles and the leachate/ surface run-off to be generated shall be collected with the help of lined ditches & treated properly, so that there should not be any impact on the quality of water of the said distributory.
- xix) The Municipal Corporation shall construct a RCC wall along the distributory of minimum height more than the maximum height of the vehicles to be used for transportation of solid waste/covering the distributory/conveyance of water through closed pipeline right from starting of approach road upto the farthest end of the site of the project to rule out the possibility of having any impact of the transporting vehicles on the quality of water of the said distributor.
- xx) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- xxi) Ambient noise levels should conform to prescribed standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored.
- xxii) The Risk assessment and disaster management plan should be prepared and implemented.

PART B – General Conditions :

- I. This environmental clearance will be valid for a period of five years from the date of its issue or till the completion of the project, whichever is earlier.
- II. The environmental safeguards contained in the application of the Municipal Corporation / mentioned during the presentation before State Level Environment Impact Assessment Authority/State Expert Appraisal Committee should be implemented in letter and spirit.
- III. The entire cost of the environmental management plan (i.e. capital cost as well as recurring cost) will continue to be borne by the Municipal Corporation until the responsibility of environmental management plan is transferred to the occupier/residents society under proper MOU after obtaining prior permission of the Punjab Pollution Control Board.
- IV. The Municipal Corporation shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by mail) to the respective Regional office of MoEF, the Zonal Office of CPCB and the SPCB/SEIAA.
- V. Officials from the Regional Office of Ministry of Environment & Forests, Chandigarh / State Level Environment Impact Assessment Authority / State Level Expert Appraisal Committee / Punjab Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to State Environment Impact Assessment Authority should be forwarded to the CCF, Regional Office of Ministry of Environment & Forests, Chandigarh/State Level Environment Impact Assessment Authority.
- VI. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by State Environment Impact Assessment Authority.
- VII. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, by Municipal Corporation from the competent authorities including Punjab Pollution Control Board and from other statutory bodies as applicable.
- VIII. The Municipal Corporation should advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Punjab Pollution Control Board. The advertisement should be made within seven days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office, Ministry of Environment & Forests, Chandigarh.

- IX. These stipulations would be enforced among others under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environmental (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
- X. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project and decisions of any competent court, to the extent applicable.
- XI. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/ Municipal Corporation, Urban local body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Municipal Corporation by the proponent.
- XII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x, CO, Pb, Ozone (ambient air as well as stack emissions) shall be monitored and displayed at a convenient location near the main gate of the project site in the public domain.
- XIII. The Municipal Corporation shall adhere to the commitments made in the Environment Management Plan and Corporate Social Responsibility.
- XIV. The State Environment Impact Assessment Authority reserves the right to add additional safeguards/ measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguards/ measures in a time bound and satisfactory manner.
- XV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- XVI. The Municipal Corporation shall construct pucca lined ditches for collection of surface run off and the same will be used in the composting process.
- XVII. The Municipal Corporation shall ensure that the contractor/operator shall engage people of local area for operation of the facility as far as possible, so as to have opportunities of employment for them.
- XVIII. The Municipal Corporation may apply for transfer of environmental clearance under EIA notification dated 14.09.2006 to the contractor/operator finalized by it to SEIAA, Punjab. However, no activity shall be undertaken by the operator/contractor till the environmental clearance is transferred in his name and he is lawfully bound to comply with the conditions of the environmental clearance.
- XIX. The post closure arrangement of the facility shall be made as per the Municipal Solid Waste (Management & Handling) Rules, 2000 and "Manual on Municipal Solid Waste Management" published by the Ministry of Urban Development and Municipal Corporation will be responsible for post closure

of the facility and monitoring shall be done as per the Municipal Solid Waste (Management & Handling) Rules, 2000 / "Manual on Municipal Solid Waste Management" published by the Ministry of Urban Development/Punjab Pollution Control Board directions.


Member Secretary (SEIAA)

REGISTERED

Endst. No. 36351.62Dated 30.8.11

A copy of the above is forwarded to the following for information & further necessary action please.

1. The Secretary to Govt. of India, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-office Complex, East Arjun Nagar, New Delhi.
3. The Chairman, Punjab State Power Corporation Ltd., The Mall, Patiala.
4. The Deputy Commissioner, Bathinda.
5. The Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.
6. The Chief Conservator of Forests (North), Ministry of Environment and Forest, Regional Office, Bays No.24-25, Sector-31-A, Chandigarh.
7. The Chief Town Planner, Pb., Department of Town & Country Planning, 6th Floor, PUDA Bhawan, Phase-8, Mohali
8. Monitoring Cell, Ministry of Environment and Forest, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
9. The Director (Environment), Ministry of Environment and Forest, Northern Regional Office, Bays No.24-25, Sector-31-A, Chandigarh. The detail of the project proponent is as under:
 - a) Name of the applicant M.C. Bathinda
 - b) Fax Number 0164-2252811
 - E-mail cmcbathinda@gmail.com
10. The Assistant Environmental Engineer (Computer), Punjab Pollution Control Board, Head Office, Patiala for displaying the environmental clearance on the web site of the State Level Environment Impact Assessment Authority.
11. The Executive Engineer, PUDA, Bathinda.
12. M/s IL&FS, S.C.O. 210-11, 3rd Floor, Sector 34-A, Chandigarh.


Member Secretary (SEIAA)



MUNICIPAL CORPORATION BATHINDA

Near Railway station, Bathinda Punjab 151001 Tel No 0164-2252812

Email- cmcbathinda@gmail.com



No. 1192/3

Date 23-12-2022

ALLOTMENT LETTER

To

ANNEXURE 7

Ecostan Infra Pvt. Ltd.
906A, 9th Floor, I-Thum Tower A,
Plot No. 40, Sec-62,
Noida (UP)

Name of work: **Bio-remediation of Legacy Waste at Municipal Solid Waste dumpsite (Mansa Road) Bathinda.**

Reference:- **1. Tender No. MCB/2022-23/009 Dated 3.11.2022.**
2. Your negotiated rates vide your letter no. EIPL/Legacy/2022-23/229 dated 17.11.2022 received by email dated 23.11.2022

Estimate Cost – Rs.5.66,91,786/- (Excluding the cost of electricity to be paid by MCB)
Allotted Rates – Rs. 235.12/- per cum (Rs. 103/- per cum operational cost excluding capital work)
Tender Amount – Rs. 6,52,51,716/-
Time Limit –12 Months (2 Months extra time will be provided only for the disposal of RDF)


It is to inform you that the competent Authority of Municipal Corporation, Bathinda has approved the allotment of above mentioned work in your favor with the following terms and conditions:-

Terms and Conditions:-

1. All terms and conditions of printed tender from, additional conditions, technical specification as per approved DNIT, Tender Notice, Tender Document should be strictly applicable.
2. The agency will provide weighbridge, temporary shed, labour room, other structure of trammel etc. in this cost during operational period.
3. All the taxes such as Income Tax, Labour Cess, GST and any other tax levied by the Govt. will be deducted from the each running bills at the rate fixed by the Govt. from time to time.
4. The work will be executed strictly as per MoRTH/PWD/ISI specification and latest amendment up to date will be applicable.
5. Contactor will be responsible to deposit the EPF and ESI and any other liability arises from the Govt. time to time to the concerned department.
6. The agency will be solely responsible for any kind of accident / miss happening during the execution of work.
7. The Scope of work can be increased or decreased as per actual requirement at site.
8. No material will be issued by MCB.
9. No interest will be paid in case of delayed payment due to any reason.
10. The conditions will be applicable issued by Chief Engineer, Local Govt. Department Punjab vide letter no. CE/2022/50892 dated 16.12.2022 (Copy enclosed)

Note: Any omission/error, if noticed, in the allotment letter the same shall be dealt as per approved DNIT/Original tender document of this work and subsequent under taking.

You are requested sign the contract agreement within 7 days from the issuance of this letter and deposit the performance security and start the work under the direction of concerned engineer-in-charge immediately.


23/12/22
Corporation Engineer,
Municipal Corporation,
Bathinda

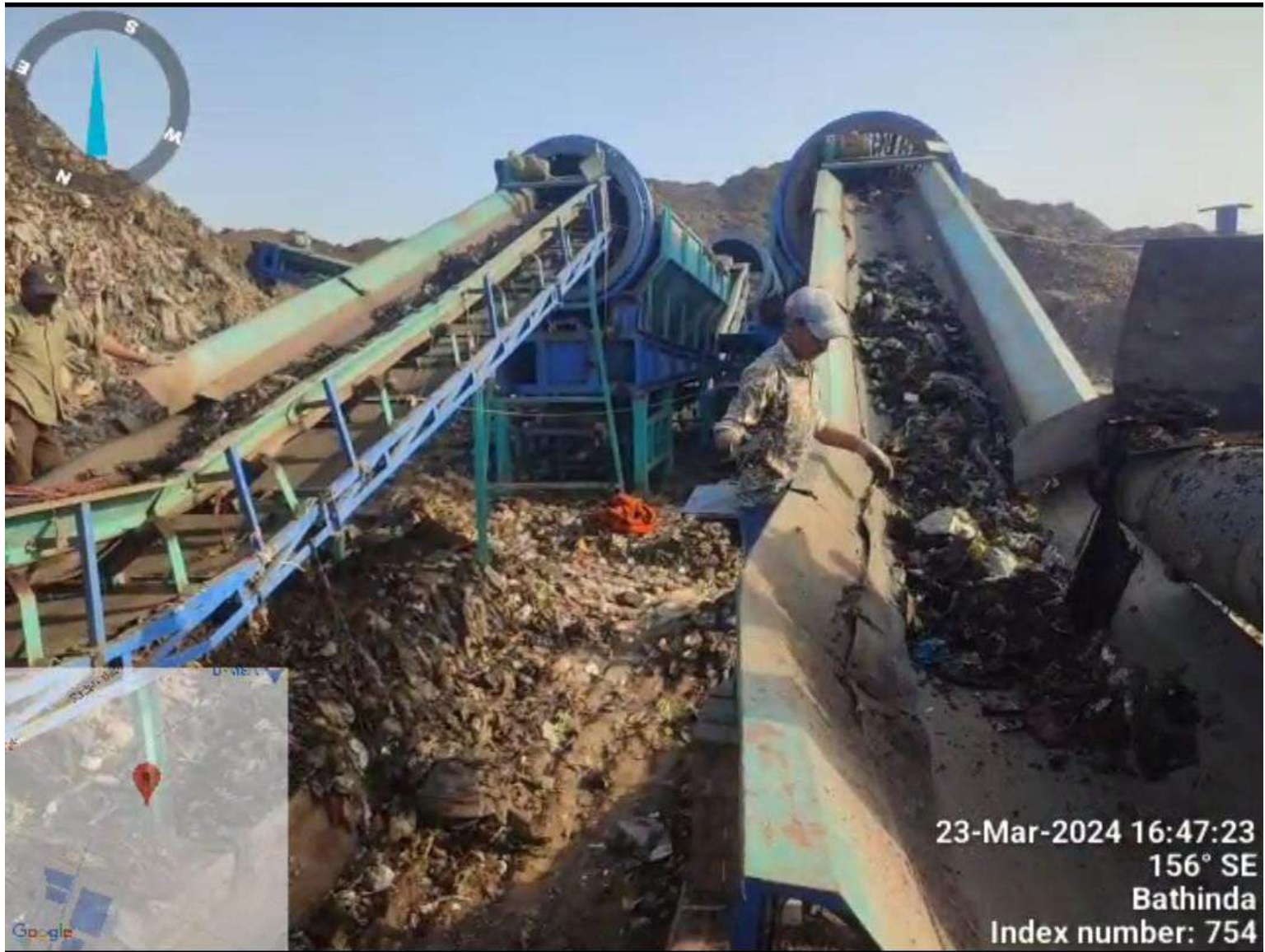

ANNEXURE 8



1185



1186







1189



1190



1191





1193

ANNEXURE 10

[letters works branch\english doc 1.docx]

**Municipal Corporation Bathinda**

Near Railway Station, Bathinda Punjab 151001, Tel.No. 0164-2252812,

E-mail :- cmcbathinda@gmail.com

No: 3052

Date: 18/11/24



To,

M/s JITF Urban Waste Management Ltd.
Mansa Road, Bathinda.

Subject: - Submission of industries reply letter of using RDF as a fuel.**Reference: - your office letter dated 24.10.2024, Viaton energy Pvt. Ltd. Letter no. VEPL/2024/JITF/449 dated 20/09/2024 and in continuation to this office letter no. 2544 dated 23/09/2024.**

As per the report submitted by worthy Court Commissioner before the Hon'ble National Green Tribunal in OA 413 of 2021, it was recommended that "the undisposed of RDF, compost, semi-furnished RDF, Semi- finished compost and inert lying at the MSW facility should be disposed of in a time bound manner as per the guidelines". Regarding this, a letter was received from Viaton Energy Pvt. Ltd. That the RDF supplied by JITF is not as per industry specifications. The required moisture content in RDF should be less than 15% and the maximum size of RDF should be less than 25 mm but the RDF supplied to them was having a moisture content of 25% and the maximum size was 50 mm. in this manner that RDF was not fit for the use to the industries.

You are hereby directed to dispose off all the undisposed RDF, Compost, Semi-furnished RDF, Inert material etc lying at the MSW facility in a time bound manner so as to fulfil the directions of the Hon'ble National Green Tribunal /PPCB.


Superintending Engineer,
Municipal Corporation,
Bathinda. 

d/c

1194

**Municipal Corporation Bathinda**

Near Railway Station, Bathinda Punjab 151001, Tel.No. 0164-2252812,

E-mail :- cmcbathinda@gmail.com

No:3383

Date: 20.12.24


To,

M/s JITF Urban Waste Management Ltd.
Mansa Road, Bathinda.

Subject: - Submission of industries reply letter of using RDF as a fuel.**Reference: - Viaton energy Pvt. Ltd. Letter no. VEPL/2024/JITF dated 02/12/2024.**

As per the report submitted by worthy Court Commissioner before the Hon'ble National Green Tribunal in OA 413 of 2021, it was recommended that "the undisposed RDF, compost, semi-furnished RDF, Semi- finished compost and inert lying at the MSW facility should be disposed of in a time bound manner as per the guidelines". Regarding this, a letter was received from Viaton Energy Pvt. Ltd. That the RDF supplied by JITF is not as per industry specifications. The required moisture content in RDF should be less than 15% and the maximum size of RDF should be less than 25 mm but the RDF supplied to them was having a moisture content of 25% and the maximum size was 50 mm. in this manner that RDF was not fit for the use to the industries. Regarding this letter No. 3052 Dated 18.11.2024 was already issued to you but till now there is no any conclusive effort made by you to sort this issue.

You are hereby again directed to make RDF as per the industry specifications so that the disposal of the same can be done in a time bound manner and the recommendations given by worthy Court Commissioner before the Hon'ble National Green Tribunal can be fulfilled. Failing which, if any kind of penalty/fine/environmental compensation is levied to MCB then you will be liable to pay the same.


Superintending Engineer
Municipal Corporation,
Bathinda.


Endst.No.3384

Date20.12.24

Copy to:-

1. Worthy Commissioner, MC Bathinda for kind information please.




Superintending Engineer
Municipal Corporation,
Bathinda.



Sh Jatin SDO (swm)

N/W:
17/12

Ref VEPL/ 2024/ JITF/

Date: 02/12/2024

To,

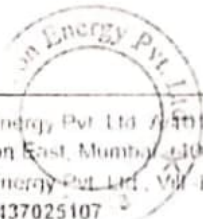
The Project Head
JITF Urban Waste Management (Bathinda) Ltd
Bathinda, Punjab

Subject: Reply to your letter dated 17th Oct' 2024, Ref. Nil

Sh. Neeraj (swm)	
ਕਮਿਸ਼ਨਰ	M/S
ਸਕੱਤਰ	

Dear Sir,

- 1 This is in reference to the letter sent by M/s JITF Urban Waste Management (Bathinda) Limited to VEPL on dated 17th Oct 2024.
- 2 We, M/S Viaton Energy Pvt. Ltd (VEPL) are operating a 10MW Biomass power Plant in village Khokhar Khurd, Mansa. The plant is allotted by PEDA for Electric Power Generation by utilizing Biomass (Crop Residue such as Paddy Straw, Cotton Sticks, Mustard Husk & other Agro residues which can be efficiently incinerated inside the boiler). The Electric power generated through this plant is sold to PSPCL as per the PPA. We consume more than 350 Metric Tons of agriculture residue in a day and out of that about 65% is paddy straw which is collected from the nearby areas.
3. It is Submitted that vide the order dated 04th Aug 2017, The Hon'ble NGT directed Biomass and Thermal Power Plants to use RDF produced by M/S JITF Urban Waste Management (Bathinda) Limited.
- 4 It is also submitted that M/S JITF Urban Waste Management (Bathinda) limited has to supply RDF to our Plant as per meeting at PPCB Zonal Office in Bathinda and at PPCB office at Patiala. We agreed for the RDF that will be supplied as per the Specifications and analysis report shared by PPCB Vide Letter No 36928 dated 11th Sept 2017.
5. We use biomass in chipped form with size of 10-25 mm with 15% moisture & dust content is restricted to 5% for proper incineration in the boiler, whereas in case of RDF supplied by JITF to us is quite large above 50mm, highly moist & high dust content along with foreign Materials i.e. above 25% and 30% which is quite difficult to feed & burn in our combustion chamber. The major portion contains polythene, dust with debris & foreign particles which are hazardous to our system & generates as fusion by melting in the form of Clinkers and remains in residual ash, which hampers our smooth operations of combustion by chocking the combustion chamber water wall and superheater tubes and the plant stops for a few days. This has been intimated repeated over discussions and e-mails and letters. As you all know, the intake of paddy to our plant from the nearby villages is also essential as it creates pollution due to burning outside in the open field. If our plant doesn't run due to any reason the consumption of paddy in our plant will also reduce drastically and will lead to outside burning, polluting the environment.

Continued.....

Regd. office: Viaton Energy Pvt. Ltd. (501) Vewam Estate, Near Aarey, Colony Metro Station, Western Express Highway, Goregaon East, Mumbai - 400063 T: +91 9969013200

Site address: Viaton Energy Pvt. Ltd., Vill. Khokhar Khurd, Ramditta wala Bhaini Bagha Road, Tehsil & Dist. Mansa-151505 T: +91 8437025107

CIN # U40109MH2009PTC284562

6. It is submitted that dues payables to M/S JITF Urban Waste Management (Bathinda) limited for its supply of RDF to M/s VEPL is already in line. Although our plant VEPL is stopping frequently due to choking with high moisture in RDF and revenue generation is reduced drastically.
7. Please find attached the excel sheet as Annex- A, the Moisture and Dust being received with RDF from JITF. We will continue paying them provided our plant runs and shall be paid as per above specified CERC rate of Rs 2084/- excluding transportation.

8. *It is submitted that the letter of PPCB EPA/2018/ No. 7531 regarding usage of RDF in the Biomass plants in compliance of order dated 04th Aug 2017 of Hon'ble NGT in OA No of 2012 in the matter of Capt. Mall Singh & Others V/s State of Punjab & others.*

The Chairman of the PPCB after detailed deliberations decided as under:

- o *Installation of a dryer to reduce the moisture content of RDF up to 15%.*
- o *Proper segregation of Stones, metals and other inert Material from the waste.*
- o *Proper shredding of the RDF to maintain its size <10 mm.*
- o *Dust content of the RDF should not be more than 10%.*
- o *Calorific value of RDF is not less than 2500 kilo Caloric/ KG in compliance to the order dated 01.12.2017 of the H'nable National Green Tribunal in OA 70 of 2012 titled as Capt mall Singh & Others.*

9. It is submitted that the RDF supplied by M/s JITF is not as per the directions passed by the PPCB as per the letter EPA/2018/No.7531, in spite of various request and letter issued to supply the RDF as per the compliance it is surprised to VEPL that JITF instead of following the compliance, finished product is allowed to soak water from rains outside due to lack of storage facilities. (Attaching the sheet containing the Moisture & Dust Content supplied to VEPL).

We as VEPL assure to extend our full cooperation to M/s JITF urban waste Management, Bathinda, provided they assure proper quality as per PPCB approved compliance of Moisture and Dust and we will surely increase the intake of RDF if the parameters are kept within the agreed limit as mentioned above.

Thanks & Regards,

For Viaton Energy Private Limited




Copy to :-

1. Chairman, Punjab Pollution Control Board, Patiala
2. Regional Officer, Pollution Control Board, Bathinda
3. Sr. Environmental Engineer (HQ-3), PPCB
4. Environmental Engineer (HQ-3/3), PPCB
5. Commissioner, MC Bathinda
6. SDO, MC Bathinda

RDF Dust & Moisture report Sep' 2024

Date	S.no.	WSN	Vehicles No.	Materials	Supplier Name	Gross Wt.	Tare Wt.	Net Wt.	Moisture %	Dust %
03-09-2024	1	1296	PB10V 4789	R.D.F	JITF	20880	9460	11420	23.6	5.8
04-09-2024	2	1300	PB10V 4787	R.D.F	JITF	18600	9395	9205	25	5.2
05-09-2024	3	1302	PB10V 4787	R.D.F	JITF	21475	9375	12100	31.2	5.4
06-09-2024	4	1308	PB10V 4787	R.D.F	JITF	20745	9390	11355	26.3	5.4
	5	1309	PB10V 4788	R.D.F	JITF	21030	9350	11680	26	5.1
07-09-2024	6	1318	PB10V 4787	R.D.F	JITF	22300	9340	12960	26.5	5.5
10-09-2024	7	1333	PB10V 4787	R.D.F	JITF	20540	9380	11160	26.3	5.4
	8	1334	PB10V 4788	R.D.F	JITF	21525	9350	12175	29.4	5.1
11-09-2024	9	1344	PB10 4787	R.D.F	JITF	21900	9385	11715	27	5.4
	10	1345	PB10V 4788	R.D.F	JITF	18605	9365	9240	22.2	5.8
12-09-2024	11	1351	PB10V 4787	R.D.F	JITF	18850	9375	9475	24.7	5.6
	12	1352	PB10V 4788	R.D.F	JITF	19325	9345	9980	22.4	5.7
13-09-2024	13	1365	PB10V 4787	R.D.F	JITF	20355	9390	10965	23.8	5.4
	14	1366	PB10V 4788	R.D.F	JITF	18870	9180	9680	24	5.8
14-09-2024	15	1373	PB10V 4787	R.D.F	JITF	20820	9385	11435	21.8	5.7
	16	1374	PB10V 4788	R.D.F	JITF	19025	9355	9670	22.2	5.4
16-09-2024	17	1391	PB10V 4787	R.D.F	JITF	20200	9370	10830	23.8	5.9
	18	1392	PB10V 4788	R.D.F	JITF	20945	9345	11600	21.2	5.2
17-09-2024	19	1406	PB10V 4787	R.D.F	JITF	21295	9355	11940	23.2	5.7
	20	1407	PB10V 4788	R.D.F	JITF	20720	9360	11360	25	5.4
18-09-2024	21	1421	PB10V 4787	R.D.F	JITF	19355	9355	10000	25	5.8
	22	1422	PB10V 4788	R.D.F	JITF	19930	9330	10600	21	5.6
19-09-2024	23	1442	PB10V 4787	R.D.F	JITF	20125	9395	10730	25	5.7
	24	1443	PB10V 4788	R.D.F	JITF	20115	9585	10730	26.2	5.5
20-09-2024	25	1457	PB10V 4787	R.D.F	JITF	20155	9360	10795	25	5.7
	26	1458	PB10V 4788	R.D.F	JITF	20090	9350	10740	26.2	5.5
25-09-2024	27	1591	PB10V 4787	R.D.F	JITF	19360	9455	9905	23.5	5.2
26-09-2024	28	1620	PB10V 4787	R.D.F	JITF	19965	9440	10525	25	5.7
	29	1621	PB10V 4788	R.D.F	JITF	19855	9460	10395	22.2	5.9
27-09-2024	30	1643	PB10V 4788	R.D.F	JITF	19455	9450	10005	23.5	5.8
	31	1644	PB10V 4787	R.D.F	JITF	20220	9420	10800	22.2	6
28-09-2024	32	1669	PB10V 4787	R.D.F	JITF	21110	9415	11695	20	5.6
	33	1670	PB10V 4788	R.D.F	JITF	19930	9460	10470	21	5.3
30-09-2024	34	1727	PB10V 4788	R.D.F	JITF	18840	9415	9425	25	5.6
	35	1728	PB10V 4787	R.D.F	JITF	20355	9335	11020	25	5.8

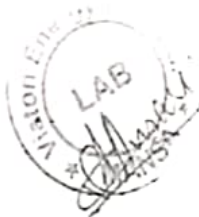




 Fuel manager



RDF Dust & Moisture Report Oct' 2024

Date	S.no.	WSN	Vehicles No.	Materials	Supplier N	Gross Wt.	Tare Wt.	Net Wt.	Moisture %	Dust %
01-10-2024	1	1753	PB10V 4788	R.D.F	JITF	20470	9425	11045	23.5	6.2
	2	1754	PB10V 4787	R.D.F	JITF	19370	9345	10025	22.2	5.7
03-10-2024	3	1809	PB10V 4787	R.D.F	JITF	20545	9445	11100	26.6	5.7
	4	1810	PB10V 4788	R.D.F	JITF	20470	9420	11050	24.5	6.1
04-10-2024	5	1840	PB10V 4787	R.D.F	JITF	20755	9450	11305	25	5.6
	6	1842	PB10V 4788	R.D.F	JITF	20560	9375	11185	25.2	5.4
05-10-2024	7	1860	PB10V 4787	R.D.F	JITF	21260	9425	11835	25	5.6
	8	1861	PB10V 4788	R.D.F	JITF	19870	9415	10455	23.5	6
06-10-2024	9	1876	PB10V 4787	R.D.F	JITF	19735	9315	10420	21	5.8
	10	1877	PB10V 4788	R.D.F	JITF	19965	9390	10575	20	6.1
07-10-2024	11	1894	PB10V 4787	R.D.F	JITF	19350	9330	10020	19	6
	12	1895	PB10V 4785	R.D.F	JITF	20540	9605	10935	21	5.9
	13	1896	PB10V 4788	R.D.F	JITF	20085	9425	10660	22.2	5.2
08-10-2024	14	1907	PB10V 4788	R.D.F	JITF	20895	9425	11470	21.7	5.6
	15	1908	PB10V 4787	R.D.F	JITF	20630	9315	11315	18.7	6.1
	16	1909	PB10V 4785	R.D.F	JITF	20605	9630	10975	23.8	5.4
09-10-2024	17	1932	PB10V 4785	R.D.F	JITF	20225	9615	10610	17.6	5.9
	18	1933	PB10V 4787	R.D.F	JITF	20445	9290	11155	16.6	6.2
	19	1934	PB10V 4788	R.D.F	JITF	21105	9430	11675	18.7	6
10-10-2024	20	1958	PB10V 4785	R.D.F	JITF	20855	9605	11250	25	5.7
	21	1961	PB10V 4787	R.D.F	JITF	19975	9320	10655	19.8	6
	22	1962	PB10V 4788	R.D.F	JITF	20365	9420	10945	18.7	6.3
11-10-2024	23	2001	PB10V 4785	R.D.F	JITF	20085	9610	10475	23.5	5.9
	24	2002	PB10V 4788	R.D.F	JITF	20320	9425	10895	21	6.2
	25	2004	PB10V 4787	R.D.F	JITF	19730	9305	10425	22.2	6
12-10-2024	26	2018	PB10V 4785	R.D.F	JITF	20720	9590	11130	19.4	6.2
	27	2019	PB10V 4787	R.D.F	JITF	21395	9305	12090	21	5.9
	28	2024	PB10V 4788	R.D.F	JITF	20950	9425	11525	20	6.2
13-10-2024	29	2066	PB10V 4787	R.D.F	JITF	20820	9290	11530	19.6	5.9
	30	2067	PB10V 4788	R.D.F	JITF	20560	9415	11145	18.9	6.2
14-10-2024	31	2148	PB10V 4787	R.D.F	JITF	19890	9325	10565	19.9	6.8
15-10-2024	32	2176	PB10V 4788	R.D.F	JITF	18880	9415	9465	19.6	6.1
	33	2177	PB10V 4787	R.D.F	JITF	19820	9355	10465	20	5.8
16-10-2024	34	2224	PB10V 4787	R.D.F	JITF	19130	9335	9795	25	5.6
18-10-2024	35	2335	PB10V 4785	R.D.F	JITF	21025	9585	11440	21	6
	36	2337	PB10V 4787	R.D.F	JITF	20255	9295	10960	22.2	5.7
	37	2340	PB10V 4788	R.D.F	JITF	19450	9410	10040	27.2	5.5
19-10-2024	38	2408	PB10V 4787	R.D.F	JITF	21730	9295	12435	23.8	5.7
21-10-2024	39	2589	PB10V 4785	R.D.F	JITF	20125	9575	10550	24.6	5.9
	40	2590	PB10V 4787	R.D.F	JITF	20540	9420	11120	23.5	5.7
25-10-2024	41	3045	PB10V 4787	R.D.F	JITF	20275	9405	10870	21	5.8
30-10-2024	42	3650	PB10V 4788	R.D.F	JITF	19095	9410	9685	23.9	6





 Fuel manager

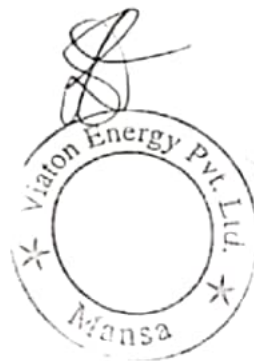


RDF Dust & Moisture Report Nov'2024

e	S.no.	WSN	Vehicles No.	Materials	Supplier Name	Gross Wt.	Tare Wt.	Net Wt.	Moisture %	Dust %
01-11-2024	1	3774	PB10V 4788	R.D.F	JITF	20660	9425	11235	22.2	5.3
02-11-2024	2	3850	PB10V 4785	R.D.F	JITF	22690	9540	13150	25	5.8
	3	3851	PB10V 4788	R.D.F	JITF	22150	9430	12720	23.5	6
04-11-2024	4	4048	PB10V 4785	R.D.F	JITF	21180	9350	11830	21	5.9
	5	4052	PB10V 4788	R.D.F	JITF	20430	9265	11165	22.2	5.7
05-11-2024	6	4126	PB10V 4788	R.D.F	JITF	19710	9420	10290	23.8	5.7
	7	4127	PB10V 4787	R.D.F	JITF	19345	9515	9830	24.2	5.5
06-11-2024	8	4222	PB10V 4788	R.D.F	JITF	20870	9430	11440	23.2	5.5
07-11-2024	9	4332	PB10V 4785	R.D.F	JITF	20835	9515	11320	22.4	5.5
	10	4333	PB10V 4788	R.D.F	JITF	21175	9420	11755	21.9	5.7
08-11-2024	11	4434	PB10V 4787	R.D.F	JITF	21720	9315	12405	23.8	5.8
	12	4435	PB10V 4785	R.D.F	JITF	21795	9485	12310	22.7	6
09-11-2024	13	4550	PB10V 4785	R.D.F	JITF	21310	9480	11830	22.4	5.8
	14	4551	PB10V 4788	R.D.F	JITF	21500	9430	12070	24.3	5.3
	15	4554	PB10V 4787	R.D.F	JITF	22485	9315	13170	23.5	5.5
11-11-2024	16	4803	PB10V 4788	R.D.F	JITF	21775	9415	12360	23.5	5.7
12-11-2024	17	4901	PB10V 4787	R.D.F	JITF	21805	9415	12390	24.4	5.3
	18	4902	PB10V 4785	R.D.F	JITF	19915	9530	10385	21	5.5
14-11-2024	19	5013	PB10V 4788	R.D.F	JITF	21840	9415	12425	22.2	5.6
	20	5014	PB10V 4787	R.D.F	JITF	22200	9315	12885	21	5.8
18-11-2024	21	5181	PB10V 4788	R.D.F	JITF	20695	9435	11260	24	5.8
19-11-2024	22	5206	PB10V 4788	R.D.F	JITF	20955	9445	11510	21	5.9
	23	5207	PB10V 4787	R.D.F	JITF	21715	9255	12460	23.5	5.6
20-11-2024	24	5239	PB10V 4787	R.D.F	JITF	21920	9250	12670	21	5.8
	25	5240	PB10V 4788	R.D.F	JITF	21865	9435	12430	22.2	5.6
21-11-2024	26	5281	PB10V 4788	R.D.F	JITF	20720	9345	11375	23.5	5.8
22-11-2024	27	5326	PB10V 4787	R.D.F	JITF	20660	9235	11425	24.8	5.4
	28	5327	PB10V 4788	R.D.F	JITF	20760	9335	11425	21.7	5.8
25-11-2024	29	5456	PB10V 4787	R.D.F	JITF	21250	9345	11905	24.6	6
26-11-2024	30	5469	PB10V 4788	R.D.F	JITF	21295	9325	11970	21	6.2
28-11-2024	31	5533	PB10V 4788	R.D.F	JITF	22820	9360	13460	21	5.8
29-11-2024	32	5564	PB10V 4787	R.D.F	JITF	22450	9255	13195	23.5	5.6




 Fuel manager



1200

MUNICIPAL CORPORATION BATHINDA



No. 421

Dated 26/12/24

ਸ੍ਰੀ ਮਨਜੋਤ ਕੌਰ
ਮਨਜੋਤ ਕੌਰ ਸਮੀ ਤੀ: ਟਾ ਨੇਵੇ ਰੋਸਟ ਯਾਰ, ਬਠਿੰਡਾ /

ANNEXURE 11

Subj: Notice regarding violation of The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020.

Detail of Premises.....

During routine inspection, it has been noticed that above mentioned site is in constant violation of "The Punjab Solid Waste Management and Cleanliness & Sanitation Bye-Laws 2020" framed under rule 15(e) and 15 (z) (f) of Solid Waste Management Rules 2010 of The Environment Protection Act, 1986. The following violations have been regularly noticed:

Sr.No	Part-1 Carrying charges/spot fine per incidence/every default Act of violation	Rupees
1	Failure to segregate and store waste and handover segregated waste in accordance with the Rule: Residential	250
2	Failure to segregate and store waste and handover segregated waste in accordance with the Rule: Marriage/Party Halls, Festival Halls, Party Lawns, Exhibition and fairs	6000
3	Failure to segregate and store waste and handover segregated waste in accordance with the Rule: Clubs, Cinema Halls, Community Halls, Multiplexes and other such places	5000
4	Failure to segregate and store waste and handover segregated waste in accordance with the Rule: other non-residential cities	1000
5	Person littering waste on public places like road/street/parks etc.	1000
6	Waste dumping/throwing/littering in open areas by household owner/occupier OR Person dumping/throwing/littering on his private open plots or allowing the other to do so	1000
7	Waste dumping/throwing/littering in open areas/public places by shop owner	1000
8	Waste dumping/throwing/littering in open areas/ public places by hotel/restaurant owner	2000
9	Waste dumping/throwing/littering in open areas/public places by industrial establishments (non hazardous)	5000
10	Waste dumping/throwing/littering in open areas/ public places by educational establishments	2000
11	Waste dumping/throwing/littering in open areas/ public places by health establishments (non hazardous)	5000
12	Waste dumping/throwing/littering in open areas/ public places by anyone establishments/organization not covered in above.	1000
13	Waste dumping/throwing/littering in open areas/ public places by sweet shops	2000
14	Waste dumping/throwing/littering in open areas/ public places by chat seller, fast food seller, ice-cream seller, sugarcane juice seller, vegetable seller, fruit seller etc.	1000
15	Owner/head of the establishment from occupation mentioned at serial numbers 3 to 10 above, establishment if did not keep the separate disposal Bins for compostable and non-biodegradable wastes at his business place and spreading garbage in the public place.	500
16	Spit, throw waste in public/private roads from vehicles	250
17	Disposal of cow dung in public places	5000
18	For small storing & delivering construction and demolition materials upto 1 ton no unauthorized sites including public land/along the roads/street etc.	2000
19	Dumping of solid waste in water bodies/sewerage	5000
20	If the shopkeeper throws blood, bones feather, skin, egg shells and the other remains of dead animals/birds, in front of butcher's shop.	2000
21	If domestic animals-like cow, buffalo, dog, pig etc- create waste on public places like streets, parks etc.	1000
22	Vegetable vendor/hawker without a container/ waste basket	750
23	Throwing waste materials on the roads by the vegetable vendors	1500
24	Throwing waste materials on the roads by the hair cutting saloons.	1000
25	Littering road, public places, pathways, footbath etc. by hospitals, nursing homes, clinics, medical stores, laboratories etc. (non hazardous)	2000
26	Open defecation/ urination in each case.	500
	Part-II: The person found manufacturing storing, selling and usage of prohibited Plastic carry bags will be liable to pay penalty per incidence on the basis of quality found/ impounded as per Punjab State Plastic Carry Bags (Manufacture, Usage and Disposal) Control (amendment) Act 2016 as under:	
27	Quantity found/impounded upto 100 gram	2000
28	Quantity found/impounded upto 101-500 gram	3000
29	Quantity found/impounded upto 501-1 kilogram	6000
30	Quantity found/impounded upto 1 Kg upto 5 kilogram	10000
31	Quantity found/impounded upto 5 kilogram	20000
	Part-III: The person body/ project proponent/ concessionaire/ U/LB who is found actually burning such material and or responsible for abetting such burning would be liable to pay environment compensation per incidence as per NGT orders dated 22.12.2019 in OA No. 99/2014 titled as Almitra H Patel Vs Uol & Drs as under:	
32	To pay compensation in case of simple burning	5000
33	To pay Compensation in case of bulk waste burning on dump sites or in secondary waste collection points or other.	25000

The above stated are violations under aforesaid Bye-laws & are liable to attract penal provisions of the Bye-Laws. You are hereby given notice to appear before the Commissioner Municipal Corporation, Bathinda on date 31/12/24 & time 11 AM with reasons as to why penalty should not be imposed as per law for above violations. In case of any failure, you will be prosecuted as per the Environment Protection Act of 1986

Neeraj

Signature
Officer In-charge
Municipal Corporation Bathinda.

1. Door to Door Segregated Waste



2. Segregated Waste in Tipper (Dry, Wet, Domestic and Hazardous)



3. On Road Day Sweeping



1204



4. Night Sweeping



1205



Time: 07-15-2024 23:39
Note: . Amrit Singh road, z.3

Powered by NoteCam



Azimuth: 120° (SE)
Pitch: -6.7° (1.5°)
Time: 15-07-2024 23:33
Note: arya samaj chowk zone no. 1

Powered by AngleCam

5. Mechanical Sweeping





6. Tipper Stand





7. JITF Processing Plant



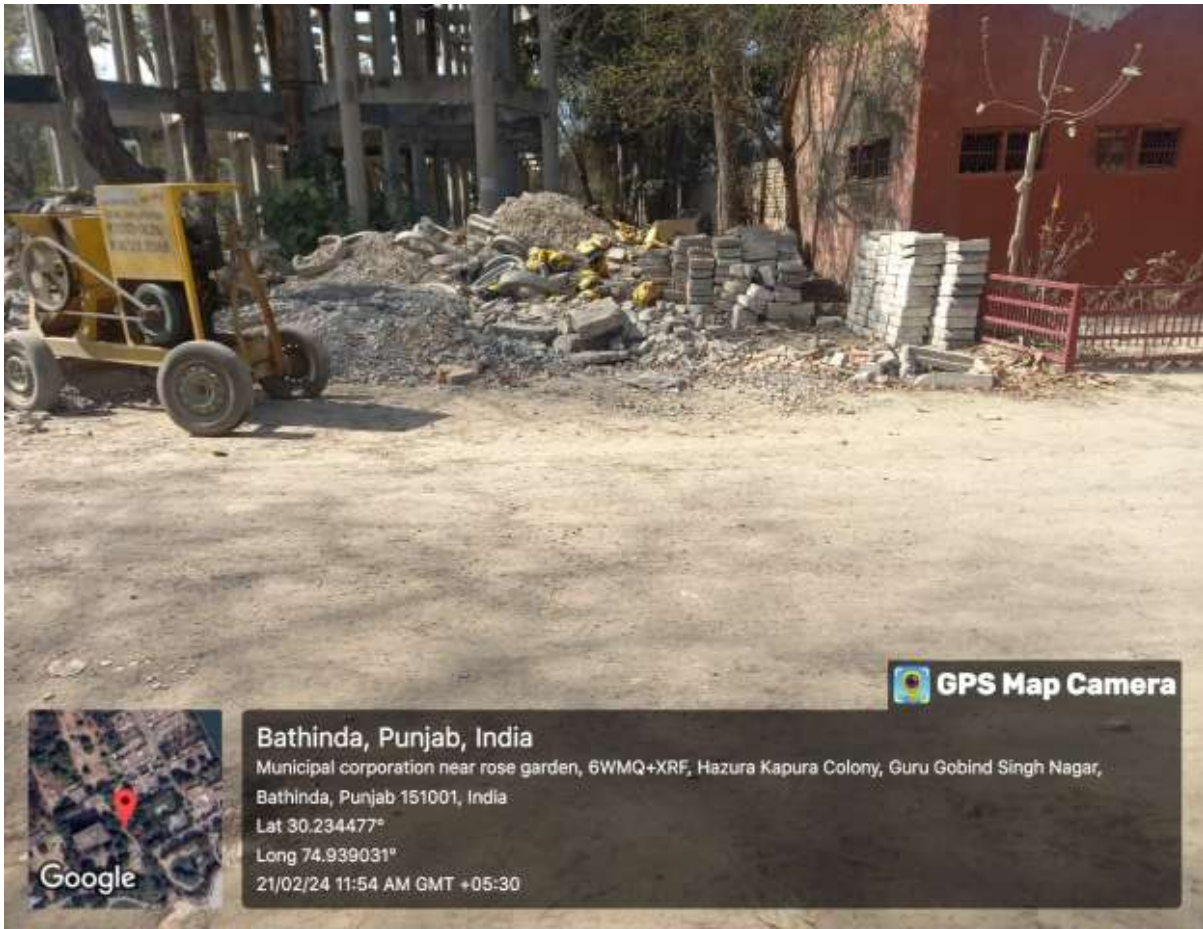
8. JITF Green Belt



9. MRF (Material Recovery Facility)



10. C&D Plant



11. Plastic Road Construction



1214



12. Onsite Horticulture Green Waste



1215



13. Water Sprinkling(STP Plant)



1217



1218





Municipal Corporation Bathinda



Near Railway Station, Bathinda Punjab 151001, Tel.No. 0164-2252812,

E-mail :- cmcbathinda@gmail.com

No: ..352.....

Date: 04/02/25

To,

Senior Environmental Engineer,
Punjab Pollution Control Board,
Bathinda.

Sub:- Plans to utilize the Environmental Compensation.

On the above cited subject, it is informed to you that out of the reclaimed land from the Bio remediation of Legacy Waste in Bathinda city, Municipal Corporation Bathinda is planning to utilize a chunk of 1.5 acra to process the horticulture waste being generated from the parks and green belts in Bathinda city. An amount of Rs. 4.05 lac rs will be required to dig those pits and manage the horticulture waste. If the Environmental Compensation amount which has already been paid by this office is credited to the accounts of Municipal Corportion Bathinda, then the same will be used to make those pits for efficient process the horticulture waste. Account details of Municipal Corporation Bathinda are as follows:

A/C number: 07532040000010

IFSC code: PUNB0075310

Bank name and branch: Punjab National Bank, Railway Road, Bathinda

Jitin Kaur
Corporation Engineer,
Municipal Corporation,
Bathinda.

Endst. No. 353

Date: 04/02/25

1. Environmental Engineer, Punjab Pollution Control Board, Bathinda for information please.

stc

Jitin Kaur
Corporation Engineer
Municipal Corporation
Bathinda